From:

Principal District & Sessions Judge -cum-Spl. Judge (PC Act)(CBI), Rouse Avenue Court Complex,

New Delhi.

To,

The Registrar General, High Court of Delhi,

New Delhi.

No.MP/MLAs./RACC/Gaz./2025/ 288-6

Dated 07/7/5

Sub:-

Monthly progress report of the Courts setup for trials against sitting and

former Members of Parliament (MPs) and Members of Legislative

Assemblies (MLAs)

0 8 JUL 2025

Ref:-

No.5384/DHC/Gaz/G-2/2022 dated 28th SEPTEMBER, 2022.

Sir,

With reference to the above mentioned letter, please find enclosed herewith the monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) for the month of JUNE, 2025 in the prescribed format from the following Judicial Officers of Rouse Avenue Court Complex, New Delhi for information.

SI. No.	Name of the Judicial Officers	Designation	L.P	Instt	Cases received by transfer	Cases transferred	Dis	Pendency as on 30.06.2025
1	Sh. Dig Vinay Singh	Special Judge (PC Act)(CBI)-09	19	0	0	0	0	19
2	Sh. Jitendra Singh	Special Judge (PC Act) (CBI)-23	22	0	0	0	0	22.
3	Sh. Vishal Gogne	Special Judge (PC Act)(CBI)-24	21	0	0	0	0	21
4	Sh. Paras Dalal	Addl.Chief Judicial Magistrate- 01	19	1	0	0	1	19
5	Ms. Neha Mittal	Addl.Chief Judicial Magistrate- 03	23	0	0	0	1	22.
6	Sh. Vaibhav Chaurasia	Addl.Chief Judicial Magistrate- 04	21	0	0	0	1	20
	TOTAL		125	1	0	0	3	123

Yours faithfully,

(Kanwal Jeet Arora)

Principal District & Session's Judge -cum-Spl. Judge (PC Act) (CBI) Rouse Avenue Court Complex New Delhi

DELAN GAZANGU Dated No. 1. 22 A. T.

दिग्विनय सिंह DIG VINAY SINGH

Special Judgs (PC Act) (CGI)-CD-

## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS (1) Phon. 512, Fifth Floor.

## **REPORT OF THE MONTH OF JUNE-2025**

Rouse Avenue District Court, New Delhi

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

1.	Name of the Presiding Officer	DIG VINAY SINGH
2.	Designation	Special Judge (PC Act) CBI-09 (MPs/MLAs Cases) Rouse Avenue District Court, New Delhi.
3.	Date since which posted in the court	29.04.2025 (A/N)
4.	Total number of cases pending on the first day of the month	19
5.	Number of cases disposed/transferred in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	<u> </u>
6.	Number of cases pending on the last day of the month	19
7.	Number of cases instituted in this month	

Prepared by:

(Dig Vinay Singh) Spl. Judge (PC Act) CBI-09 (MPs/MLAs Cases)

Rouse Avenue District Court, New Delhi

ichana । मह Special XIVAY (मेर्स्ट्रिट्स) (CBI)-09 (MPs / MLAs Cases)

*									Fifth Floor,			
SI	CNR No. and	Cause title		Natur	e -	Pen	al statutes inv	olved	No. of accused	Whether accused is sitting or former MP/McA12 Rouse Avenue I Now D	Not Date of Lift.	Date of cognizance
No			Whethe	er State ca	se, complai	nt				Rouse Avenue	institution	
					ure report	Ì				Now L	eme	1
	DLCT11000	1012019		CBI-PC		U/S 120F	3, 420, 465, 46	8 471 IPC	10	Former	27.04.12	08.06.2012
1 1	DEGITTOGG	1012010		05.10	7101		13(1)(d) of PC			MP	2	30,00,20.2
4	СВІ					13(2) 1/4	10(1)(0) 011 0	7 Act, 1500		ivit		
1			1			1						
1	Vs		. 1			İ						
1 1	Ambumani Rai	nadoss et	).			1						i i
Date	Present Stage	Detail of pr	secution v	witnesses		Detail of defe	nce witnesses		Whether there is any stay	of proceedings ordered by superior court, if yes give detail	Whether any	Expected date of disposal
of	of the case				accused -			when matter			interim orders are	of case
Fram					Whether			has been			existing in the	1
ng of					recorded or			posted for			matters	į į
Char					not			final				!
ges								arguments				
1		Witnesses				Defence	Defence			-No-	-No-	# Disposal within two
		cited	dropped	examined		witnesses	witnesses			stay, but the matter cannot progress because of the	T	years from date of
	,	- 1			1	cited	examined		Printed Control of Con	order dated 07.10.2015 the ld. Predecessor Cour	The state of the s	framing of charge.
1		1								rges against 5 out of 10 accused while discharging the		Documents of this file
ľ										challenged by the 5 accused who were put to charge or		comprises of
1									one hand, and by CBI	on the other hand qua the discharged accused, vide		
Ĭ.		1						1	order dated 29.07.2019	Hon'ble DHC in Crl. MC no. 4442/2015, 5003/2015		approximately 11,000
1		1								, 58/2017 & Crl. Rev. no.38/2016, Hon'ble DHC		pages.
1		Į.			·			1		ack. On being challenged, vide Judgment dt. 27.07.2022		i
ŀ								1		Supreme Court had remanded the matters back to the		1
-			NI/A	21/2		A1/A	N1/A	L		lering the matters afresh on merits. However, the above		
For	Awaiting	119	N/A	N/A	No	N/A	N/A	N/A		re indicated that the impugned order/judgment di		1
mal	Clarifications									'ble High Court has been quashed and set aside only		
cha	/						1			were discharged by this court in this case and were		l i
ge	orders or	1										
										Ion'ble Supreme Court and it was not qua the accuse		1
yet	directions of									s were earlier directed to be framed. Hence, some		1
to	the Hon'ble									ove aspects & with regard to the effect of the above		
be	High									2 are sought by the accused persons in the pending Cr		1 1
fran	Court/Arg.	1		i						CBI and other connected petitions i.e. Crl. M.C. Nos		1
ed									4442/2015, 5003/2015,	5005/2015, 5007/2015, 58/2017 filed by the accuse	1	ļ
00	application/							1	persons in this case are	scheduled for hearing before the Hon'ble High Court of	1	
1								Į.	01.09.2025.			i l
	further								Note: Order dated 19.	09.24 passed by the Hon'ble High Court in Crl. M.C	1	1
	proceedings							1		M.A. 6570/2024 & 7413/2024) and Crl. M.C. No.		1
										5594/2024 & 6595/2024), CBI sought time to address		
									arguments on the issu			
	1								gamente on me 133t			
	1											1
							-					

g ,

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)	_	Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and Crl. Rev. P. 38/2016 are pending before the
# On Previous date of hearing 16.05.2025:-		Hon'ble High Court. Also documents of this file comprises of approximately <b>11,000</b> pages.
1. It was submitted by both the parties that the		
petitions before the Hon'ble High Court under nos.		
Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and		
58 of 2017 and Crl. Rev. P. 38/2016 are now listed		
on <b>01.09.2025.</b>		
Accordingly matter was adjourned for 20.09.2025.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09

ž.						1 H 2 1					Special Judge	(101101)	100.7	
	CNI	R No. and	d Cause ti	tle	Na	ture -		Penal statute	s involved	No. of accused	Whether accused is sifting i	//Date of S	∋Spate	of taking cognizance
				W	hether State	case, cor	nplaint				or former MP/MLA No.	institution	Floor,	
SI					case or cl	osure rep	ort				Rouse Aver	ue Distric	Coun	Ĺ,
No				ì				ĕ			Logge Avoi	w Delhi		
140		DI CT1100	001072019		CBI-	-PC Act		U/S 120B, 420, 46	5 468 471 IPC	5	Former	22.02.13		25.02.13
ì		DECTION	301072013		ODI	, 67.00		13(2) r/w 13(1)(d)			MP	ELIOLI 10	1	CBI Court Lucknow)
2		C	D)	į.				15(2) 16(1)(2) 611 6 7.64 1666					,	OBI COURT Education,
			's	ľ										
1														ė.
			ar Aggarv		7									
	Present	Detail of	prosecution	witnesses	Statement of	Detail of		Date since when	Whether there is		ngs ordered by superior court, if yes	Whether any		Expected date of disposal of
	Stage of				accused - Whether	witne	sses	matter has been posted for final		give o	letali	orders are exi		case
got	the case				recorded or			arguments				the mate	612	*
Charge s					not			arguments						
		Witnesses	Witnesses	Witnesses		Defence	Defence			-N	n-			-
		cited	dropped	examined	55	witnesses	witnesses		Although there is		matter cannot progress because o	-No-		
ľ.						cited	examined				ted 07.10.2015 the ld. Predecesso			
Form	Awaitin	30	N/A	N/A	No	N/A	N/A	N/A			against 5 out of 10 accused while			# Disposal within two
al	g	7700000									eing challenged by the 5 accused		9	years from date of
2.000	Clarifica				1						i, and by CBI on the other hand qua			framing of charge.
e yet											dated 29.07.2019 Hon'ble DHC in			framing of charge.
-	B		-		1			1			3, 5005, 5007 of 2015, Crl. MC 688		ì	
to be	And the second s										v. no.38 & 25 of 2016, Hon'ble DHC			
frame					1						ing challenged, vide Judgment dt			1
d	directio							1	27.07.2022 in S	LPs, the Hon'ble S	Supreme Court had remanded the		1	1
	ns of	*					1		matters back to t	the Hon'ble DHC fo	r considering the matters afresh or	1		
	the			•					merits. However	, the above judgme	ent has nowhere indicated that the	ļ		
1	Hon'ble					Y			impugned order/	judgment dt. 29.07	.2019 of the Hon'ble High Cour	į.		
1	High	16							has been quash	ned and set aside	only qua the accused who were	ļ		
	Court/Ar		i						discharged by th	nis court in this ca	se and were petitioners before the	ļ		
	g. On A-								Hon'ble Supreme	Court and it was	not qua the accused against whon	1		
1	1										framed. Hence, some clarifications			
	applicati								on the above as	pects & with regard	to the effect of the above judgmen	ţ		
1	applicati										ccused persons in the pending Cri			
	on/				90						connected petitions i.e. Crl. MC no			
Į.	further		ì	1							7 of 2015, Crl. MC 688 of 2017, Crl			
	proceed										25 of 2016 filed by the accused			
	ings		1								for hearing before the Hon'ble High	1		
									Court on 01.09.2					
			1								ed by the Hon'ble High Court in			
											. 6570/2024 & 7413/2024) and Cri			
											94/2024 & 6595/2024), CBI sough	ŧ		
		1		1				1	time to address	arguments on the	e issues .	1		
L	(c			<u> </u>			1		L			L		

1.1

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)	_	Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 &
# On Previous date of hearing 16.05.2025:-		Crl. Rev. no.38 & 25 of 2016 are pending before the Hon'ble High Court.
1. It was submitted by both the parties that the petitions		and the state of t
before the Hon'ble High Court under nos. Crl. MC no.		
4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC		
688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of		
2016 are now listed on <b>01.09.2025.</b>		
Accordingly matter was adjourned for 20.09.2025.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is Ps sitting or former MF/MLA Rouse Av	/ <b>bate of Great Tool</b> b. 512, Fifth Floor, enue District Court New Delhi	Date of Cognizance
3	DLCT11-001856-2019  CBI VS  M/S INX Media Pvt. Ltd. (CBI-417/2019)	State Case CBI-PC Act	U/S 120B IPC r/w 420 IPC Sec. 8 & 13(1)(d) of PC Act	19	Sitting MP	18.10.19	21.10.19

Date of Frami ng of Charg es	Present Stage	Detail of prosecution witnesses  Statement of accused - witnesses  Whether recorded or not		Detail of prosecution witnesses				Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesses dropped	Witnesse s examined		Defence witnesses cited	Defence witnesses examined				
to be frame	supplementary chargesheeet	(Few witnesses are common)	•••		N/A			N/A	Though there is no express stay, but two of the accused persons have challenged order of this Court dated 26.10.2024, whereby the request of the accused to defer the matter till further investigation is completed was dismissed. In Crl. MC 8992 & 8993, vide order dated 17.04.2025, Hon'ble DHC directed postponing the hearing of this matter to a date after the hearing in Hon'ble HC, which is now fixed on 20.08.2025.	-No-	# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 8,000 pages.

Po ;

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On Previous date of hearings # On 01.05.25:-  1. Matter was adjourned, because of the order dated 17.04.2025 in Crl. MC no. 8992/2024, whereby this Court was directed to adjourn the matter to a date after the matter listed before Hon'ble DHC.  # On 14.05.25:-  1. Fresh supplementary charge-sheet was filed and listed for consideration on 28.05.2025 along with main matter.  # On 28.05.25:-  1. Matter was adjourned, because of the order dated 17.04.2025 in Crl. MC no. 8992/2024, whereby this Court was directed to adjourn the matter to a date after the matter listed before Hon'ble DHC. 2. Meanwhile, on account of filing of supplementary chargesheet and no express stay of the proceedings, summons were directed to be issued to the additional 4 accused persons charge sheeted in the supplementary charge-sheet. 3. Matter is now listed on 04.07.2025 for service of summons/scrutiny of documents/clarification.  Note: 03 Misc. Applications were also disposed of.		After filing of initial chargesheet on 18.10.2019 and summoning of the accused persons, supply of copies, disposal of applications u/s 207 Cr.PC, due to pending investigation the matter got delayed and the supplementary chargesheet has been filed after more than 5 years, recently on 14.05.2025 in which additional accused persons have been chargesheeted, practically bringing back the stage of the matter back to initial stages of supply of copies/ scrutiny. In the supplementary chargesheet also it is still mentioned that investigation is still pending on the aspect of LRs sent to overseas to different countries. Also, Documents of this file comprises of approximately 8,000 pages.

दिग्वनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MtAs Cases) Court No. 512, Fifth Floor, Rouse Avenue District Court, New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
4	DLCT11-000207-2020  ED  VS • P. Chidambaram & Ors. (Related to INX Media Case) (CT Case No. 08/2020)	Complaint case ED	U/S 3 & 4 PMLA	10	Sitting MP	25.08.20	24.03.21

Date of Framing of Charges		Detail of p	prosecution wi	tnesses	Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesse s cited	Defence witnesses examined		,		
	Inspection of unrelied documents and thereafter arguments on charge	100 Main-82 Supp-1-18	N/A	N/A	No			N/A	Although there is no express stay, but one of the accused has challenged the further proceedings before this Court, under Crl. MC. no. 9270/2024, whereby vide order dated 03.04.2025 Hon'ble HC preponed the matter before it to 13.05.2025 and this Court was asked to fix a date after that date before Hon'ble HC and subsequently on 13.05.2025 the matter before Hon'ble HC stood adjourned to 13.08.2025, and wherein interim orders were directed to continue.		Disposal within two years after framing of charge. Documents of this file comprises of approximately 15,000 pages.

1.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)	_	The order dated 24.03.2021 whereby the cognizance of the alleged offences was taken by this court, has
# On Previous date of hearing 23.05.2025 :-		been challenged by A-1 before the Hon'ble High Court on the ground of want of prosecution sanction under
1. Matter had to be adjourned to 19.08.2025, in view		Section 197 Cr.PC. Also, documents of this file comprises of approximately <b>15,000</b> pages.
of the order of Hon'ble DHC dated 03.04.2025 &		comprises of approximately 13,000 pages.
13.05.2025 in Crl. MC no. 9270/24 which is still		
pending before Hon'ble DHC and listed for		
13.08.2025, and wherein this Court was asked to fix		
the matter after the matter is heard by Hon'ble DHC. Meanwhile, regarding service of A-3 & A-4, who are		
overseas companies appears to have been not		
served and clarification has been sought from DoE.		
Note:- 01 Misc. Application was disposed of.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / Milas Cases) Court No. 512, Fifth Floor, Rouse Avenue District Court,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	aw Defhi Date of institution	Date of taking cognizance
5	CBI VS P. Chidambaram & Ors. (Related to Aircel Maxis Case) RC 22(A)/2011/CBI/ACB (CC No. 205/2019)	CBI-PC Act (2G Spectrum Case)	Sec. 07, 12, & 13(2) r/w 13(1)(d) PC Act	18	Sitting MP	19.07.18	27.11.21

Date of Frami ng of Char ges	Present Stage	witnesses accused Whether		Statement of accused - Whether recorded or not	accused - witnesses whether ecorded or not		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witness es cited	3 6 380 3 5 5 5	Witness es examine d		Defence witnesse s cited	Defence witnesses examined				
	Service of 3 out of 18 accused persons is yet to be done, as those 3 accused are located overseas and their processes not received back through proper channel. Qua others the case is at the stage of supply of copies as ordered by the Court, but challenged by CBI, wherein that order has been stayed by Hon'ble DHC.		N/A	N/A	N/A	N/A	N/A	N/A	-Yes- The predecessor Court ordered on 05.03.2022 for supply of certain documents by CBI to A-2, but in Crl. MC no. 9513/2023 preferred by CBI that order has been stayed and the NDOH before High Court is 19.08.2025.	-Yes-	The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served. Also, order of the predecessor Court for supply of copies is presently stayed and till the abovementioned stages are crossed, it is difficult to have a fair assessment of the time likely to be consumed in the trial of this case and therefore, presently no time can be estimated. Documents of this file comprises of approximately 15,500 pages.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)	_	The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served. Also, order of
# On Previous date of hearing 09.05.2025:-		the predecessor Court for supply of copies is presently stayed
1. CBI was directed to take steps for service of A-10, A-11 & A-15.		as the prosecution/CBI has preferred a petition before the Hon'ble High Court bearing no. Crl. M.C. No. 9513/2023 & Crl. M.A.No. 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelied upon documents of this
2. The proceedings pending before the Hon'ble High Court in Crl.MC no. 9513/2023 against the order dated 05.03.2022 standard	3	case to the accused persons. Further, It has been directed that till then, the compliance of order dt. 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing
adjourned to 12.08.2025, the interim orde was directed to continue till the next date thus, <i>matter was adjourned for 19.08.2025</i> .	,	before Hon'ble High Court for 19.08.2025. This matter cannot proceed further till the issue of supply of copies of unrelied upon documents and compliance of provisions of
		section 207/208 CrPC is decided. Also documents of this file
Note:- 01 Misc. Application was disposed of		comprises of approximately <b>15,500</b> pages.
seeking permission to travel abroad or <b>04.06.2025</b> .		

, , ,

## दिग्बनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused <sup>(isଠା</sup> sitting or formerous MP/MLA	Irblic of Institution e Avenue District C New Delhi	Dor Date of taking Court cognizance
6	DLCT11-000839-2019  DOE  VS  Karti P. Chidambaram  (Related to Aircel Maxis Case)  ECIR/05/DZ/2012  Ct. Case No. 18/2019	Complaint case ED (2G Spectrum Case)	Sec- 2(1)(y) of PMLA Act	14	Sitting MP	13.06.18	27.11.21

Date of Framing of Charge s	Present Stage	Detail of p	rosecution v	vitnesses			Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case		
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge is yet to be framed	Matter is fixed for the argument s on the pending misc. applications and on the point of charge.	<b>61</b> Main-21 Supp-1-40	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- Vide order dated 20.11.2024 passed by the Hon'ble Delhi High Court in Crl .M.C. 8996/2024, the proceedings before this Court were ordered to be stayed till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. The next date of hearing before Hon'ble Delhi High Court is 13.08.2025. The interim orders have been directed to continue till 13.08.2025.		This case also involves file running into approximately 12, 700 pages, therefore, presently the expected date of disposal can not be given in the case.

P

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 04.06.2025:-  1. Vide order dated 20.11.2024 passed by the Hon'ble Delhi High Court in Crl .M.C. 8996/2024, the proceedings before this Court were ordered to be stayed till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. The next date of hearing before Hon'ble Delhi High Court is 13.08.2025. The interim orders have been directed to continue till 13.08.2025. Accordingly matter was adjourned for 16.09.2025.		The order dated 27.11.2024 passed by this court whereby coginzance of the offences was taken by the court has been challenged by A-6 before the Hon'ble High Court. The Proceedings before this court were ordered to be stayed till next date of hearing, and the next date of hearing in the Hon'ble HC is 13.08.2025. Also, this case involves several thousand pages and is a voluminous file relating to 2G spectrum case. Also Documents of this file comprises of approximately 12,700 pages.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether acவிsedis sitting offormerA MP/MLA	lo.ฮิล์เชิงโก๊รัสเน็กซีก์ venue District Court, New Delhi	Date of taking cognizance
7	DLCT110002512022  CBI Vs Satyendra Jain & Ors. (Closure Report)	Closure Report (CBI-PC Act)	Sec- 120B IPC & Sec. 13(2) r/w 13(1)(d) of PC Act	5	Former MLA	30.04.22	

Date of Framin g of Charge s	Present Stage	Detail of	prosecution	n witnesses	Statement of accused - Whether recorded or not	witnesses		Date since when matter has been posted for final arguments		Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	# Matter is listed for arguments on the protest petition preferred by the complainant	48	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	The IO was not present on the last date of hearing as also the complainant who preferred protest petition and this case is now listed on 21.07.2025 and in case the complainant and IO appears and argues the matter, the matter shall be decided within one month of arguments.

1

(

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)	_	Documents of this file comprises of approximately 4000 pages.
# On Previous date of hearing 15.05.2025:-		
1. The matter was adjourned as the IO of the case was not available, as also the complainant who preferred protest petition did not appear. The case is listed on 21.07.2025.		

दिग्विनय सिंह DIG VINAY SINGH Snew CAct) (CBI)-09 Snew CAct) (CBI)-09 Court No. 512, Fifth Floor, Rouse Avenue District Court,

v	100	*	1 50.4	
11	LAIS	138	183	6
1.11	307 6 6 1 5	1.00	2535	15

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
8	DLCT11-00538-2022  CBI  vs  Amanatuliah Khan &  Ors.	CBI-PC Act	IPC-120B PC Act-13(2) r/w 13(1)(d)	11	Sitting MLA (Amanatullah Khan)	01.09.2022	03.11.2022

Date of Framin g of Charge s	Present Stage	Deta	ail of prose witnesses		Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesse s cited	Defence witnesses examined		<u> </u>		
	Arguments on charge are being heard.	68	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Disposal within two years after framing of charge. Documents of this file comprises of approximately 10,000 pages.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)	_	This case is also voluminous pertaining to recruitment through unfair means in Delhi Waqf
# On Previous date of hearings		Board involving around <b>10,000</b> pages and also there are 11 accused persons which is causing delay in the matter.
# 17.05.2025:  1. Part arguments on charge were heard on behalf of one of the accused and prosecutor.		
# 21.05.2025:  1. Part arguments of Ld. Prosecutor, Ld. Counsel for 2 accused were heard. There are 11 accused persons and now the matter is listed for further arguments on 08 <sup>th</sup> and 10 <sup>th</sup> July 2025.		
Note :- 1st Supplementary Chargesheet was filed on 17.06.2025 during summer vacations.		

1

. . . . .

दिग्वनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / Milas Cases) Court No. 512, Fifth Floor,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	insyffWighethi	CDateUftaking cognizance
9	DLCT11-000578-2022  State  vs  Sajjan Kumar  (FIR-227 & 264/1992)	State Case	IPC- 147/148/149/153A/295/436/395/307/302/ 120B	1	Former MP	08.07.2022 (By Magistrate Court)	11.07.2022 (By Magistrate Court)

Date of Framing of Charges		Deta	witnesses		witnesses		The second secon		defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	any stay of proceedings are existing ordered by superior court, if yes give interim orders	interim orders are existing or in the matters	Expected date of disposal of case
		Witness es cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined							
23.08.23	# Now the matter is fixed for recording of Statement of Accused U/s 351 BNSS, 2023 (Section 313 CrPC.)	37	10	18	Statement of accused shall be recorded on the next date of hearing i.e. 07.07.2025	Not yet known	N/A	N/A	-No-	-No-	It is expected to be disposed of by the end of this year.			

, 3

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)	_	
# On Previous date of hearing 09.05.2025:-  1. The matter was listed for recording of Statement of Accused u/s 351 BNSS, 2023 (Section 313 CrPC.). Upon change of Presiding Officer on 30.04.2025, this matter had to be adjourned from 09.05.2025 as the new Presiding Officer had to go through the entire evidence before preparing the questions to be asked to the accused.  Accordingly, the matter was adjourned to 07.07.2025.		
after summer vacations and the questions are ready now.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MtAs Cases) Court No. 512, Fifth Floor, Rouse Avenue District Court,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date 6 Winstillition	Date of taking cognizance
10	DLCT11-000321-2020 State vs Prakash Jarwal & Ors.	State Case	IPC-306/386/506/34	3	Sitting MLA (Prakash Jarwal)	07.11.2020	25.09.2020 (By Magistrate Court)

Date of Fram ing of Char ge	Present Stage	Detail of prosecution witnesses		Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnesse s cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
11.11.	The Trial Court Record is with Hon'ble DHC and therefore the status is not very clear, but previous ordersheets indicate that 3 accused were convicted vide judgment dated 28.02.2024 and in their writ petitions, the conviction of convict no.3 has been quashed by Hon'ble DHC and the quashing of conviction of convict no.2 is also pending under W.P. (Crl.) No. 2760/2024.	(62+3+5+ 7)	6	64	Recorded	Nil	Nil	N/A	-No- Vide WP (Crl.) 2760/24, the conviction qua convict no.2 has been challenged and in the said writ petition the Trial Court Record was summoned physically and therefore this Court is unable to hear arguments on sentence qua convict no.1 & 2. And vide another writ petition the conviction/proceedings qua convict no.3 already quashed.		Judgment in this case has already been passed as per the parcha yadasht and as soon as the writ petition pending before Hon'ble DHC is decided, the final/appropriate orders shall be passed.

>

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month) #On previous date of hearing i.e. 17.03.2025:	-	Vide separate judgment announced on 28.02.2024, all three accused were held guilty and convicted. Physical record of this case has been requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024.
1. Matter has been adjourned for <b>09.07.2025</b> as physical record of this case was requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024.		

. )

8. 4 - 1.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Court No. 512, Flfth Floor, Rouse Avenue District Court,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	अफिर्विलेगीinstitution	Date of taking cognizance
11	DLCT11-000733-2022 CBI	CBI-PC Act	120B-IPC r/w 7, 7A & 8 OF PC Act-1988	16	-Yes-	25.11.2022	15.12.2022
	vs Kuldeep Singh & Ors. (RC-53(A)/2022)			,			

Date of Framing of Charges	Present Stage		of prosecu vitnesses	tion	Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	Matter is fixed for further proceedings/supply of deficient copies/	Witnesses cited	Witnesse s dropped	Witness es examine d		Defence witnesse s cited	Defence witnesses examined				
Charges yet to be framed	inspection of unrelied	312 (Main-70 Supp-1-89 Supp-2-65 Suppl-3-45 Suppl-4-43)	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	- Fresh charge-sheet received on assignment only on 25.11.2022.  - Expected date of disposal can not be given in the case at this stage, as the matter involves approximately 40,000 pages file and more than that un-relied documents.

٦

(

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 04.06.2025:-  1. Application moved on behalf of A-9 for inspection of unrelied digital devices was disposed of.  2. CBI summitted that they intend to challenge part of order passed on 22.05.2025 but requested that the arguments on charges be commenced in the matter. The said request was vehemently opposed by the Ld. Counsels for the accused persons. The court also directed CBI to first comply with the directions as contained in the detailed order of 22.05.2025 before commencing arguments on charge.  Accordingly the matter was adjourned for 25.07.2025 for compliance of order dated 22.05.25/further proceedings.  Note:- 03 Misc. Applications were also disposed of.		The matter is still at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC due to filing of multiple charge sheets/documents. The case is that of Delhi Excise Policy Matter, which involves documents running into approximately 40,000 pages, as also several thousand pages of unrelied documents and digital documents involving size of the files running into several hundred TB, therefore, presently no specific timeline of disposal can be given.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) (MPs / MLAs Cases) Court No. 512, Fifth Floor,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether acpused sitting or former MP/MLA	Very Delni	Date of taking cognizance
12	DLCT11-000747-2022 DoE vs Sameer Mahandru & Ors. (ECIR/HIU-II/14/2022)	Complaint case (ED)	U/s 44 r/w 45 OF PMLA & 3 & 4 PMLA-2002	31	One MLA & MP	26.11.2022	20.12.2022

Date of Framin g of Charge s	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of witne	defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
Charge is yet to be framed	Matter is fixed for consideration on pending applications/ further proceedings/ supply of copies at the stage of Section 230 of BNSS	224 Main - 39 Supp 1- 69 Supp 2 - 19 Supp 3 - 9 Supp 4 - 26 Supp 5 - 9 Supp 6 - 44 Supp 7 - 3 Supp 8 - 6	Witnesses dropped	Witnesse s examine d N/A	N/A	Defence witnesses cited	Defence witnesses examined N/A	N/A	Although there is no stay, but the order of this Court dated 09.10.2024 directing supply of copies of certain documents/ digital devices to the accused persons is challenged by DoE before Hon'ble DHC in Crl. MC no. 9490/2024, wherein vide order dated 21.03.2025 Hon'ble HC directed adjournment of hearing fixed in this Court till after a date fixed before DHC and the interim order was continued on 05.05.2025 till 28.08.2025.	-Yes-	This PMLA complaint relates to Delhi Excise Policy offence, involving several thousand pages running into more than 33,500 pages and 8 supplementary complaints have been received between 22.08.2022 to 28.06.2024. The digital data also runs into several hundred TB, and the case involves 40 accused, and therefore, expected date of disposal can not be given in the case at this stage.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)  # On previous date of hearing i.e. 14.05.2025:-  1. As per order dated 21.03.2025 and 05.05.2025 of Hon'ble DHC in Crl. MC no. 9490/2024, the matter had to be adjourned because of pendency of the petition preferred by DoE against the order directing DoE to supply copies to the accused.  Note:- 01 Misc. Application was disposed of.		1. The matter is still at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC due to filing of multiple complaints/documents. Inspections of unrelied upon documents/statements are also underway, which involves more than 40,000 pages, and there are 40 accused persons with multiple supplementary complaints received from time to time, which is causing delay.  2. DoE has preferred a petition bearing no. Crl. M. C. 9490/2024 & Crl. M. A. 36510/2024 before Hon'ble High Court seeking quashing the order
		dated 09.10.2024 passed by this court directing petitioner/DoE to furnish digital/scan copies of unrelied upon documents/digital devices to the respondents.  Also, Documents of this file comprises of approximately 33,500 pages.

दिग्विनय सिंह DIG VINAY SINGH Specia! Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Court No. 512, Fifth Floor, Rouse Avenue District Court,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	New Delhi Date of institution	Date of taking cognizance
13	DLCT11-000616-2023  State  vs  Ravinder  (FIR-506/2016)	State Case (Connected with State vs Sandeep)	IT Act-66E & 67A	01	Connected with S.No. 13 State vs. Sandeep (former MLA)	07.08.2023	08.08.2023

Date of	Present	Detai	of prosec	cution	Statement of	Detail	of defence	Date since when	Whether there is any	Whether any interim	Expected date of disposal of case
Framing	Stage	witnesses		accused -	witnesses		matter has been	stay of proceedings	orders are existing		
of					Whether			posted for final	ordered by superior	in the matters	•
Charges					recorded or not			arguments	court, if yes give		
3-3									detail		
				Witnesses		Defence	Defence				
		cited	dropped	examined		witness	witnesses				
						es cited	examined				
19.07.24	The final	06	1	08	Yes	0	0	07.03.2025	No	No	The matter shall be disposed off in July
	arguments										2025.
	concluded on										
	29.05.2025					1					
	and now the										
İ	matter is										
	listed for							j			
	judgment on 03.07.2025										
	and the	.								1	
	judgment	1							1		
	shall be										
	pronounced										
	on that day.										

,

(

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter		
(Matter was not listed in this month) On 01.05.2025 and on 29.05.2025, final arguments	Since arguments are concluded it shall be disposed off after summer vacations, in July 2025	No		
were heard and concluded from both the sides and the matter is now listed for judgment on 03.07.2025.				

ď

दिग्वनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	ାଧିକ୍ରୀଟି of institution	Date of taking cognizance
14	DLCT11-000085-2024  DoE  vs  Karti P. Chidambaram & Ors. (Ct. Case – 5/2024)	Complaint Case-PMLA	U/s 45 r/w 44 PMLA and 3 & 4 PMLA	08	Sitting MP (Karti P. Chidambaram)	25.01.2024	19.03.2024

Date of Framing of Charge s	Present Stage	Detail of p	rosecution	witnesses	Statement of accused - Whether recorded or not			Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	The matter is fixed for arguments on the point of framing of charge, however, the proceedings are stayed by Hon'ble DHC		N/A	N/A	N/A	N/A	N/A	N/A	Vide order dated 09.04.2025 in Crl.M.C. 2373 & 2374/2025 and Crl. M.A. No. 10684 & 10686/2025, Hon'ble Delhi High Court directed deferment of hearing on the point of charge by this Court to a subsequent date fixed by Hon'ble Delhi High Court. The next date of hearing before Hon'ble Delhi High Court was 29.05.2025, wherein the interim order is directed to continue and the next date now fixed before Hon'ble Delhi High Court is 11.09.2025.		# Prosecution Complaint assigned only on 25.01.2024.  # This case also involves file running into approximately 5800 pages, therefore, presently the expected date of disposal can not be given in the case.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)		Documents of this file comprises of approximately 5800 pages.
#On previous date of hearing i.e. 15.04.2025:		
1. Vide order dated 09.04.2025 in Crl.M.C. 2373 & 2374/2025 and Crl. M.A. No. 10684 & 10686/2025, Hon'ble Delhi High Court directed deferment of hearing on the point of charge by this Court to a subsequent date fixed by Hon'ble Delhi High Court. The next date of hearing before Hon'ble Delhi High Court was 29.05.2025, wherein the interim order is directed to continue and the next date now fixed before Hon'ble Delhi High Court is 11.09.2025.  Accordingly matter was adjourned for 16.09.2025.		

8.00

दिग्वनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Court No. 512, Fifth Floor, Rouse Avenue District Court, New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
15	DLCT11-000937-2024 CBI vs. S. Bhaskararaman & Ors. (CBI-118/2024)	CBI-PC Act	120B r/w 204/420/471 r/w 468/477A IPC & 8,9 of PC Act	08	Sitting MP	01.10.2024	

Date of Framing of Charge s	Present Stage	Detail of prosecution witnesses		Statement of accused - Whether recorded or not			Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Misc. Appearance/ further proceedings/ service of one of the accused no. 4 who is based out of station		N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Charge-sheet filed only on 01.10.2024. One of the accused who is located outstation is still to be served with the summons, which is likely to take time.  # Expected date of disposal can not be given in the case at this stage.  # Documents of this file comprises of approximately 16,000 pages.

.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter					
(Matter was not listed in this month)		Documents of this file comprises of approximately <b>16,000</b> pages.					
#On previous date of hearings							
# 05.05.2025:-							
1. Some time was sought by Ld. Prosecutor for the CBI for filing reply to the applications u/s 230 of BNSS, 2023 (Section 207/208 CrPC) seeking supply of deficient copies of the documents and electronic material filed on behalf of A-2, A-3, A-5, A-6, A-7 and A-8.  2. Afresh service of A-4, who is located outstation, was ordered.							
# 30.05.2025:-							
<ol> <li>A-4 could not be served as the company was not found existing and one opportunity was taken by CBI to find out its Directors and then serve A-4.</li> <li>Reply to the application U/s 230 BNSS preferred by A2, was filed by CBI. Matter was adjourned to 17.07.2025 for service of A-4 and arguments on the applications.</li> </ol>							
Note: - 02 Misc. Applications were disposed of.							

1,5

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Court No. 512, Fifth Floor, Rouse Avenue District Court, New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
16	DLCT11-001235-2024  DoE  vs.  V.N. Dhoot & Ors. (Ct. Case 32/2024)	ED Complaint	U/s 3 & 4 of PMLA		R.N. Dhoot Former MP	19.12.2024	-

Date of Framing of Charge s	Present Stage	Detail of prosecution witnesses		Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Matter is fixed for further misc. proceedings.	105	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	Documents of this file comprises of approximately 49,000 pages and therefore expected date of disposal can not be given in the case at this stage.

- 6

The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
MH	Documents of this file comprises of approximately 49,000 pages
	taken for expeditious disposal of the case

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / Milas Cases) Court No. 512, Fifth Floor, Rouse Avenue District Court,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
17	DLCT11-001272-2024 State vs. Ritik @ Peter	State Case	U/s 3 MCOCA	01		26.12.2024	

Date of Framing of Charge s	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not		Detail of defence witnesses		Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				# Fresh Charge-sheet filed only on 26.12.2024 # Supplementary Charge-sheet-1 filed on 24.02.2025
Charge yet to be framed	Scrutiny of document s/ considera tion of charge	166 Main -38 Supp 1- 23 Supp 2-105	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	#Second supplementary chargsheet filed on 01.05.2025.  There is one more accused who has been recently arrested and against whom supplementary chargesheet is likely to be filed within 1 month and thereafter, after completing the stage of 230 BNSS, matter would be heard on the point of charge.  # The case is of MCOCA involving several witnesses and voluminous file, therefore, at present expected date of disposal can not be given.  Documents of this file comprises of approximately 3400 pages.

1

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 03.06.2025  1. Deficient copies supplied to the Ld. counsel for A-4 including one pen drive.  2. Fresh Vakalatnamas were also filed on behalf of some accused persons.  Case is now adjourned for arguments on charge on 05.07.2025.		The case is of MCOCA and at present there are 8 accused in custody and the file runs into few thousand pages and there are number of witnesses. Also, besides already filed two supplementary chargesheets, one more supplementary chargesheet is likely to be filed shortly and thereafter only the case can progress. Also, documents of this file comprises of approximately <b>3400</b> pages.

दिग्विनय सिंह DIG VINAY SINGH, Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Court No. 512, Fifth Floor, Rouse Avenue District Court, New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
18	DLCT11-000296-2025 State vs. Mohammad llyas & Ors.	Crl. Revision against order of Ld. ACJM, ordering further investigation in a matter	438/440 BNSS	_	2 proposed accused are sitting MLA and one is former MP	08.04.2025	N/A

Date of Framing of Charge s	Present Stage		Detail of p	rosecution	ı witnesses	Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
			Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	Revision. the stage service of	one the ts ains	N/A	N/A	N/A	N/A	N/A	N/A	N/A	–No-	-No-	# Fresh Crl. Revision assigned only on 09.04.2025  # One of the respondents remains to be served at his new outstation address and once he is served, within 06 Months of service the revision shall be disposed off.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)		
#On previous date of hearing		
# 07.05.2025:-		
1. Summons to R-5 and R-6 returned unserved. Time was sought by R-1 to supply complete and correct particulars of		
R-5 and R-6.		
2. Remaining respondents were directed to file replies to the Revision.		
# 26.05.2025:-		
1. Vakalatnamas were filed on behalf of R-3, R-7.		
2. Reply to the revision was filed by R-1 and time was sought		
by R3, R4 & R7 to file replies.		
3. R-1 was directed to supply correct and complete		
particulars of R-5 & R-6		
# 31.05.2025:-		
1. R-6 was served and copies supplied to R-6.		
2. R5 was unserved and time was sought by the state to		
serve R5 as he could not be served at his known addresses.  3. The record of revision being voluminous in nature,		
involving 30,000 pages, the respondents sought 2 months		
time to file reply.		
Matter was adjourned for 31.07.2025.		

दिग्विनय सिह Special Guyll (CBI)-09 (MPs / Milas Cases) Court No. 512, Fifth Floor, Rouse Avenue District Court, New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
19	DLCT11-000297-2025  Kapil Mishra  vs.  State of NCT of Delhi & Anr.	Crl. Revision	438/440 BNSS	-	Sitting MLA	08.04.2025	

Date of Framing of Charge s	Present Stage	Detail of p	rosecution	witnesses	Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	Fresh Crl. Revision, which is connected revision, arising out of same impugned order, as the revision in State Vs. Mohd. Ilyas and Ors.	N/A	N/A	N/A	N/A	N/A	N/A	N/A	–No-	-No	# Fresh Crl. Revision assigned only on 08.04.2025.  # In the connected revision, one of the respondents remains to be served at his new outstation address and once he is served, within 06 Months of service the revision shall be disposed off.

1

ſ

Note;- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)  #On previous date of hearing  # 07.05.2025:-  1. In connected revision, summons to R-5 and R-6 returned unserved. Time was sought by R-1 to supply complete and correct particulars of R-5 and R-6. Remaining respondents were directed to file replies to the Revision.		
# 26.05.2025:-  1. In connected revision, Vakalatnamas were filed on behalf of R-3, R-7. Reply to the revision was filed by R-1 and time was sought by R3, R4 & R7 to file replies. R-1 was directed to supply correct and complete particulars of R-5 & R-6		
# 31.05.2025:-  1. In connected revision, R-6 was served and copies supplied to R-6. R5 was unserved and time was sought by the state to serve R5 as he could not be served at his known addresses. The record of revision being voluminous in nature, involving 30,000 pages, the respondents sought 2 months time to file reply.		
Matter was adjourned for 31.07.2025.		

E 150



## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLASTENDRA SINGH

REPORT FOR THE MONTH OF JUNE, 2025

(Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020.)

विशेष न्यायधीश (भ्रष्टाचार निवारण अधिनियम) (सी.वी.अई)-23
Spl. Judge (PC-Act) (CBI)-23
(एम. पी./ एम.एल.ए. के.से.स)
(M.Ps/MLAs Cases)
न्यायालय संख्या 612, छनी मंजितन
Court No. 612, 6th Floor
राऊज़ ऐवेन्यू न्यायालय परिसर, नई दिल्ली
Rouse Avenue Court Complex, New Deln:

जितेन्द्र सिंह

1. Name of the Presiding Officer: SH. JITENDRA SINGH

- 2. Designation: Special Judge (PC-Act), (CBI)-23, (MPs/MLAs Cases), Rouse Avenue District Court, New Delhi.
- 3. Date since posted in the court: **26.10.2024** (F/N)
- 4. Total number of cases pending on the first day of the month: 22
- 5. Number of cases disposed in the month with detail i.e. conviction, acquittal, Anticipatory Bail, dismissed, Criminal Revision, acceptance of closure report, Misc.DJ/ASJ etc.: NIL

6. Number of cases received by transfer

: Nil

7. Number of cases pending on the last day of the month

: 22

8. Number of cases instituted in this month

: Nil

(Jitendra Singh)

Ld. Special Judge, (PC Act), (CBI)-23, (MPs/MLAs CASES)

Rouse Avenue District Court, New Delhi

Specl udge (PC Act) (CEI)-23

(MPs/MLAs Cases)

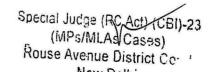
Rouse Avenue District Cont

New Delhi

1

# COURT OF SH. JITENDRA SINGH, SPECIAL JUDGE (PC-ACT), (CBI) 23, (MPs/MLAs CASES), COURT NO 612, ROUSE AVENUE DISTRICT COURT, NEW DELHI REPORT FOR THE MONTH OF JUNE, 2025

No	CNR No. and Cause title	Nature - Wheth er State case, compla int case or closure report	Penal statutes involved	No. of Acc use d	Whethe r accused is sitting or former MP/ML A	Date of institu tion	Date of takin g cogni zance	Date of Frami ng of Charge s	Present Stage	pro	wi tnesse wi tne sse s dr op pe d	ion	State ment of accu sed - Whe ther reco rded or not	defe witn	nil of ence esses Defen ce witne sses exam ined	Date since when matter has been posted for final argum ents	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Wheth er any interi m orders are existin g in the matter	Expected date of disposal of case	A short summary of work done in the said case(s) during the month	The Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	The Specific reasons, if any causing delay in disposal of the said case(s)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12	(13 )	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
1	Case No. CBI/259/2019 DLCT11- 001038-2019 CBI Vs Suresh Kalmadi	Compla int case CBI	Sec 120B r/w 420, 468, 471 & IPC 13(2) r/w 13(1)(d) PC Act	11	Former MP/Min ister	20.05. 2011	2305 .2011	04.02.2 013	Prosecutio n Evidence	83	7	66	Not Reco rded	List of witne ss not filed	,	-	No	No	December, 2025	continued till 24.07.2025. Matter is listed for 01.07.2025, 02.07.2025 and	are being given.  2. Efforts are	1.There are 11 accused and 83 Prosecution witnesses. 2. The record is voluminous.
2	Case No. CBI/ 261/2019 DLCT11- 001042-2019 CBI Vs A. Krishna Reddy	U/s 174 IPC	U/s 174 IPC	1	Individu al	08.11. 2011	08.11. 2011	26.03.2 012	Judgement	2	Nil 1	2	Reco rded	List of Witn esses not Filed	•	ī	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI	Yes	Within a month of the Vacation of stay	this month as there were	Dates are being given as per the tentative listing before the Hon'ble Supreme Court of India	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI
3	Case No. CBI/ 262/2019 DLCT11- 001044-2019 CBI Vs Purshotamm Jev Arya Etc	СВІ	174A IPC	2	Individu al	08.11. 2011	08.11. 2011	26.03.2 012	Judgement	2	Nil 1	2	Reco rded	3	3	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17,	Yes	Within a month of the Vacation of stay			The pronouncement of judgment has been stayed by the Honble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl)



																	Purshottam Dev Arya Vs CBI.					3626/17, Purshottam Dev Arya Vs CBI.
4	Case No. CLOR/01/2019/ DLCT11- 000187-2019 CBI Vs Maneka Gandhi	Closure Report	120B, 420 IPC & 13(2) r/w 13(1)(d) of PC Act	3	Former MP/Min ister	30.05. 2013	Yet to be taken.	Vide Order Dtd 04.02.2 0 CBI directe d to further investig ation.	Further Investigati on	42	-		Not	List of Witn esses not filed	-	-	Stayed by the Hon'ble High Court of Delhi vide order dt 20.11.2020 in Crl. MC No.2250/20 20, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi vs CBI	Yes	outcome of	The case was not listed in this month as there were only 06 working days and as the matter has already been stayed by the Hon'ble High Court of Delhi.	being given as per the tentative	Court of Delhi vide order dated 20.11.2020 in Crl. MC No.
5	Case No. CBI/ 113/2019 DLCT11- 000504-2019 CBI Vs Abhay Singh Chautala	СВІ	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	1	Former MLA	24.12. 09	02.02.	18.07.1	PE	254	Nil	204	-	List of Witn esses not filed	-	-	No	No	November, 2025	The case was not listed in this month as there were only 06 working days. The case is already listed for remianing PE on 08.07.2025.	are being given.  2. Efforts are being made to examine the witnesses on the same day	Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time
6	Case No. CT/ 29/2019 DLCT11- 001050-2019 DOE Vs A. K. Reddy	Ct. Case PMLA	U/S 3 &4 PMILA Act	2	Individu al	14.08.	27.09.	06.10.2	PE	40	-	14	-	List of Witn esses not filed	-	-	No	No	September, 2025	<ol> <li>PW-19 was cross-examined and discharged on 09.06.2025.</li> <li>Asstt. Director, ED, Delhi Zonal Office is summoned for the next date. Matter is listed for further PE on 24.07.2025.</li> </ol>	given. 2. Efforts are being made to examine the witnesses on the same day	Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time

Special Judge (PC Act) (CSI)-23 (MPs/MLAs Cases) Rouse Avenue District Co: 1 New Delhi

7	Case No. SC/11/2019 DLCT11- 001001-2019 State V/S Dr. Chattar Pal Lodha	State Case	U/S 7/8/12/1 3 IPC Act t/w 120B IPC	11	Former MP	03.04.	06.07. 09	07.12.1	PE	30	1	30	-	List of Witn esses not filed	-	-	Stayed by the Hon'ble High Court of Delhi vide order dated 21.11.2023 in W.P. (CRL.) No. 925/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State	Yes	months of disposal of	1. Matter is stayed by the Hon'ble High Court of Delhi vide order dated 13.05.2025 in W.P.(CRL.) No. 925/2022, Crl. M.A No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State for 07.11.2025. Accordingly, matter is adjourned for further proceedings on 15.11.2025.  2. Reply was filed to the application moved on behalf of A-8 seeking permission to renew his passport for a period of 5 years. Arguments heard. The said application was disposed off on 09.06.2025.	being given as per the tentative listing before	Stayed by the Hon'ble High Court of Delhi vide order dated 27.04.2022 and 21.11.2023 in W.P. (CRL.) No. 925/2022, Crl. M.A. No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State 8
8	Case No. CT. CASE 17/2021 DLCT11- 000246-2021 DOE V/S Amarendra Dhari Singh & Ors.	PMLA Case	U/S 3 &4 PMLA Act	6	MP	11.08.	07.08. 2021	•	Misc.	14	•		-	List of witne sses not filed	-	-		No	January, 2026	application moved by applicant Ajay Gupta seeking permission for	are being given.  2. Efforts are being made to dispose off misc. applications expeditiously.  3.The parties/ counsels have	accused persons.  2.Number of miscellaneous applications are being filed by the accused persons.  3. Many times, adjournments are being sought by
9	Case No. CC/ 55/2019 DLCT11- 000279-2019 CBI Vs Ajay Singh Chautala	СВІ	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	Former MP/ MLA	24.12 09 (RBT on 14.03. 22)	02.02.	20.09.1	Prosecutio n Evidence	256	Nil	222	-	List of Witn esses not filed	-	-		No	December, 2025	The case was not listed in this month as there were only 06 working days. The case is already listed for remianining PE on 10.07.2025,	are being given.  2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.  3.The parties/ counsels have been asked to	accused persons and 256 Prosecution witness cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous. 4. Many times the counsels for the accused seek

Special Judge (PC Act) (CBI)-23/ (MPs/MLAs Cases) Rouse Avenue District Com-1 New Delhi

																		-			cooperate in the expeditious disposal of the case.	adjournment on various grounds.
10	Case NO. CT CASE /23/2022 DLCT11- 000468-2022 DOE V/S Satyendra Kumar Jain & Ors	PMLA Case	U/S 3 &4 PMLA Act	10	MLA	27.07 22 (RBT on 23.09 22)	-	-	Argument on Charge	108	-	-	-	-	-		No	No	December 2025	1. Direction has been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024, Crl. M.A. 4971/2025 to defer the proceedings in the instant matter.  2. The matter is tentatively listed before the Hon'ble High Court of Delhi on 11.09.2025 Accordingly, matter is listed for further proceedings on 15.09.2025.	been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024 & Crl. M.A. 34540/2024 & Crl. M.A. 4971/2025 to defer the proceedings in	witness cited. 2. The record is voluminous. 3. Number of Miscellaneous applications are being filed by the
11	Case No. CBI/257/2019 DLCT11- 000989-2022 CBI V/S Satyendar Kumar Jain	СВІ	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	MLA	03.12. 2018 (RBT on 01.11. 22)	-	-	Further Proceeding s	81	-	-		-	-		No	Yes	December, 2025	1. Matter stands adjourned at the request of Ld. SPP for CBI for addressing the arguments on charge as he requires clarifications from the IO.  2. Matter is listed for arguments on an application moved on behalf of A-4 seeking direction of PNB officials, Civil Line, Delhi to de-freeze bank locker no. 894 for permitting A-4 to operate the same. The same is listed for reply and arguments on the same on 16.07.2025.	being given.	1.Case was received by transfer on 11.11.2022. 2. There are 10 accused and 81 Prosecution witness cited. 3. The record is voluminous.
12	Case No. CBI/96/2023 CBI Vs Jagdish Tytler DLCT11- JU00702-2023	CBI Case	U/Sec. 147/148/ 149/153 A/188/1 09/295/3 02/463 I	01	Former MP/Min ister	RBT on 20.09. 2023	26.07. 2023	-	Prosecutio n Evidence	41	-	-	-	-	-	•	No	•	November, 2025	Matter is adjourned at the request of Ld. PP for CBI on the ground that PW Ravinder Chauhan could not appear before the Court as he was suffering from Corona.	being given.	The record of the case is voluminous.

Special Judge (PC Act) (CDI)-23 (MPs/MLAs Cases) Rouse Avenue District Combined New Delhi

																				2. PW Ravinder Chauhan, PW Harpal Kaur were summoned for PE on 09.07.2025 and 11.07.2025, respectively.		
13	Case No. CBI/ 109/2023 CBI Vs PC Lallawmsanga DLCT11- 000830-2023	СВІ	U/s 120B,42 0,467,46 8,471 IPC & 13(2), 13(1)(D) PC ACT 1988	5	FORME R CM A - 2				Arguments on application u/s 207/208	109	ı	1	-		_	-	No	No	December, 2025	1. Part arguments were heard on the maintainability of the two applications (i) u/s 156 (3) r/w Section 173 (8) Cr. P.C. seeking direction to IO for further investigation and (ii) an application on the issue of jurisdiction in terms of Section 4 (2) of Prevention of Corruption Act, 1988.  2. Ld. Counsels sought some time to file the case law (s) in suport of their contentions. The matter is listed for further arguments on 04.07.2025.	Short dates are being given.	Case was received by transfer on 06.12.2023.
14	Criminal Revision No. 53/2023 Dinesh Gupta & Anr. Vs CBI	Crimina l Revisio n	U/s 397, 398 read with 401 CrPC	02		04.01. 2024			Arguments on Revision Petition	1	•	1	Not recor ded	Not filed	-	-	No	No	August, 2025	Arguments were heard.     Matter is listed for clarifications on 15.07.2025.	Short dates are being given	Case was received by transfer on 04.01.2024.
15	Criminal Revision No. 51/2023 CBI V/s Dinesh Gupta & Anr. CNR No. DLCT11- 000780-2023	Crimina l Revisio n	U/s 397 read with 399 CrPC	04	A-3 Former MLA	04.01. 2024			Arguments on Revision Petition	-		i	Not recor ded	Not filed		-	No	No	August, 2025	Arguments heard.     Matter is listed for clarification on 15.07.2025.	Short dates are being given.	Case was received by transfer on 04.01.2024.
16	Ct.Case No. CT/02/2024 DLCT11- 000035-2024 DOE V/S Zeeshan Haider & Ors.	PMLA Case	U/s 44 read with section 45 of PMLA, 2002	05	Individu al	09.01. 2024	19.1.2 024	-	Scrutiny of documents	29			-	-	-	-	No	No	Court of Delhi, vide order dated 21.03.2025, has continued the interim order in the said Criminal Petition and	cancellation/deletion of LOC issued against him by the ED, was filed.  2. Ld. Counsel for the accused person sought time to argue the matter. Case is listed for further	Court of Delhi, vide order dated 21.03.2025, has continued the interim order in the	

Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cades) Rouse Avenue District Court

Γ																		-				
17	CC NO. 107/2019 State Vs. Swati Maliwal CNR No. DLCT11- 000476-2019	State	U/s 13 (1)(d) & 120B IPC	04	Sitting MP of Rajya Sabha	21.12. 2016	18.01. 2017	08.12 .2022	Prosecutio n Evidence	20		-	,	Not filed	-	1	-	-	October, 2025	An application was moved by A-1 for supply of certified copy of entire judicial file. The said application was dismissed being non-maintainable with liberty to seek certified copy as per the Delhi High Court Rules and Orders.      An application was moved by A-1 seeking permission to travel abroad. The same was allowed and disposed off on 03.06.2025. Matter is listed for remaining PE on 05.07.2025 and 07.07.2025	being given.	Case was received by transfer vide order dated 13.02.2024 of LD. Principal District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.
18	Misc. DJ ASJ Filing No. 35/2025 CNR No. DLCT11- 000075-2025 ED vs. OP Chautala	Misc. DJ/ASJ	-	-	EX- MLA (Abated)	27.01. 2025	•	•	Arguments on application	-	•	•	•	-	-	•	No	No	August, 2025	The case was not listed in this month as there were only 06 working days. The case is already listed for remianinig arguments and further proceedings on 05.07.2025.	being given	Case was received by way of assignment on 27.01,2025
19	Misc . DJ ASJ 137/2025 (75/2025) ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	ED Case	-	-	17.02. 2025		-	Argument on application	-	i		-	-	-	-	No	No	August, 2025	The case was not listed in this month as there were only 06 working days. The case is already listed for reply and arguments on the application on 05.7.2025.	being given	Case was received by way of assignment on 17.02.2025
20	Crl. Rev. 09/2025 Satyender Kumar Jain vs. Bansuri Swaraj & Anr. CNR No. DLCT11-00187- 2025	Crl. Rev. Petition	u/s 438/440 BNSS, 2023		Sitting MP	07.03. 2025		-	Argument on application	-	-		-	-	-	ī	No	No	September, 2025	Reply to the revision petition filed. Matter is now listed for arguments on 04.07.2025.		Fresh revision petition received by way of allocation on 07.03.2025.

Special Judge (PC Act) (BBI)-23 (MPs/MLAs Cases) Rouse Avenue District Court

21	Ct. Case no. 16/2025 ED vs. Ram Kishor Arora and Others	PMLA CASE	U/s 44 read with section 45 of PMLA, 2002	12	Ex-/Min ister	24.08. 2023			Considerat ion of supplemen tary complaint	23	-	•	-		No	No	December, 2025	1 Replies were filed by the ED to the applications moved by applicants Gopal Kumar Goyal, Lakh Ram Goyal and Govind Kumar Goyal, respectively, seeking directions for cancellation/deletion of LOC issued against them. Arguments heard, LOCs issued against the applicants were suspended for a period of six months w.e.f. 03.06.2025 to 03.12.2025.  2. Matter is listed for arguments on the main application moved on behalf of applicants seeking cancellation/deletion of LOC issued against them on 14.07.2025  3. Ld. SPP for ED addressed part arguments on the point of cognizance. Matter is listed for remaining arguments on 22.07.2025.	being given	File received by way of transfer by order of Ld. Ld. Principal District & Sessions Judge, RADC for 28.05.2025.
22	Crl. Revision 24/2025 Rohit Singh Mahiyaria vs. State of NCT of Delhi	Crl. Revisio n	u/s 440 of BNSS	1	Former MP	02.05. 2025	•	•	Appearanc e	•	•		٠	-	No	No	September, 2025	Matter stands adjourned at request of Ld. Counsel for respondent no. 2 as he sought some time to file reply to the revision petition. Matter is listed for reply and arguments on 29.07.2025.	being given	Fresh revision petition received by way of allocation on 02.05.2025.

Total cases pending as on 30.06.2025 = 22

Prepared by:- JA/Ahlmad

(Jitendra Singh)
Special Judge, (PC Act) (CBI)- 23 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi
Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court

New Delhi

# 05/9/25

#### VISHAL GOGNE

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

		NG WITH CASES AGAINST MPs AND MLAs, OF THE MONTH OF JUNE-2025 20/E-22388-22393 dated 24 <sup>th</sup> November, 2020}
1.	Name of the Presiding Officer	Dr. VISHAL GOGNE
2.	Designation	Special Judge (PC Act) (CBI)-24 (MPs / MLAs Cases) Rouse Avenue Court Complex, New Delhi.
3.	Date since which posted in the court	15.12.2023 (A/N)
4.	Total number of cases pending on the first day of the month	21
5.	Number of cases disposed in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	NIL
6	Number of cases pending on the last day of the month	21
7	Number of cases instituted in this month	NIL

Prepared by:

(Ahlmad/JA)

(Dr. VISHAL GOGNE)

Spl. Judge (PC Act) (CBI)-24 (MPs/MLAs Cases)

Rouse Avenue Court Complex, New Delhi

Special Judge (PC Act) (CBI-24) (MPs/MLAs Cascs) Rouse Avenue District Court New Delhi

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI No	CNE	No a	nd Cause	title N	Vature -Whether S	State case	Penal statutes	No. of	I W	hether accused is	Da	te of institution	Date of cognizance
O. NO	Oiti	1110. 2	ina oaase									ite of manuation	Date of cognizance
	İ				complaint case	or closure	involved	accused	Sittiii	g or former MP/MLA			2
					eport								
	DL	.CT11-	000429-2	023	State Cas	se	U/s: 302, 307 IPC	2		Former	lni	tial Institution dt.	10.02.2014
		S	State	1						MLA		10.02.2014	
1			Vs								Institu	ited in this court on	1
_	Dr	. Jagri	iti Singh e	etc.								24.05.2023	
	Prese	Deta	ail of pros	ecution	Statement of	Detai	l of defence	Date since w	hen	Whether there is any	stav of	Whether any interim	Expected date of
Date of	nt	33.33.33.33	witness		accused -	w	itnesses	matter has b	een	proceedings order		orders are existing	disposal of case.
Framin					Whether			posted for fi		superior court, if ye		in the matters	
	of the				recorded or						33 give	in the matters	
								argument	5	detail			1
Charge	case				not		1						
S													
		Witne	Witnesses	Witnesse	es	Defence	Defence			-Yes-			Matter was received in
06.06.20		sses	dropped	examine	d d	witnesse	s witnesses			Vide order dt. 04.02.2	2025 and	-Yes-	the month of May 2023.
15		cited				cited	examined			18.02.2025 of Hon'b	le High		Matter is expected to be
	PE	76	11	37	No					Court of Delhi in C			disposed of within a year
		, ,		(Cross						5257 of 2025 and C	AND THE RESERVE TO THE PARTY OF		,
				PW 13 i							further		
				deferred	"					cross-examination of			
										deferred till the pend	lency of		
										the Crl. MC No.697/2	25		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was taken up in this month. The last witness i.e. PW-37(ACP Amar Deep Sehgal) who is the Investigating officer of this case was reportedly fallen sick and thus was unable to appear. Matter is fixed for cross examination of PW- 37.  2.) The matter was reported to be next listed before the Hon'ble High Court on 12.11.2025.	summons to witnesses. (2) Consecutive / Bulk date of hearing.	Matter has been received in the month of May 2023 by transfer from Patiala House Court, New Delhi. Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in Crl. M A 5257 of 2025 and Crl. M C 697 of 2025 the further cross-examination of PW13 is deferred till the pendency of the Crl. MC No.697/25.

....

#### Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24

Rouse A	ivenue	Dist:	ict	Court	
				COLLIE	

SI No	CNR No			nplaint ca	her State case se or closur	1	Penal statutes I involved ac		Whether accused is sitting or former MP/MLA	Date of instit	ution	" ' Date of cognizance	
2	ED Vs Virbhadra Singh etc.		Compl	aint case	3 & 4 of PMLA , 2002		9	Former MP, Sitting MLA	06/09/16		07/09/16		
Date	Present Detail of prosecute Stage of the case mgg				Statemen t of accused - Whether recorded or not	Detail of d witnes	ses	Date sir wher matter h been posted final argume	nas for	there is any stay of property of the superior court, if yes	100 Day 100 Da	Whether an interim order are existing the matters	rs of case. in
05.05. 21		ses	1	Witnesses examined	1		Defence witnesses examined		passed in Singh Vs	er dt. 19.04.2022 of Hon'b Crl. Rev. P 217/2022 of ED the trial court has been on evidence but the co	itled as Vikramaditya directed to record the		
**	PE	107	2	75 (Cross is deferred)	1				deferred t	ill next date.			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
The matter was not taken up in this month. On the last date the last witness i.e. PW-75 (Sh. Anup Singh Rauthan) was unable to appear for evidence due to ill health. Matter is fixed for recording further examination in chief of PW-75.	summons to witnesses.	Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in Crl. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date. Most of the witnesses pertains to other states. Unavailability of witness.



#### VISHAL GOGNE Additional Sessions Judge

		V.							Special	Judge (PC-Act). (4	CBD-24		
SI No	CNR	No. and C	ause title	Nature	<ul> <li>Whether</li> </ul>	State case	, complaint	Penal s	statutes	No of accused	CBD-24 Whether accused is sitting I	Date of institution	Date of
				case or	closure rep	ort		invo	lved	New Delhi	or former MP/MLA		cognizance
	DL	CT11-0009	75-2019			State		109, 465	109, 465 r/w 471 9 Former MP, Sitting MLA				08.05.2017
		CDI							d 13 (2)				
3		CBI			(PC Act case)				(1)(e) of	19			
_	Vs Virbhadra Singh etc.							PC Act 1988					
Data of				i ittala	Ctatamant	Data!! af	defense	n		Whathay thay		Whathayany	Eveneted data of
Date of	Prese		of prosec	ution	Statement	Detail of	defence	Date	since		e is any stay of proceedings		Expected date of
Framing	Framing nt witnesses				of accused	witne	when	matter	ordered by su	perior court, if yes give detai	I interim orders	disposal of case.	
of	of Stage			<b>;</b> ₩1			has	been			are existing in		
Charges			Whether			posted	for	1		the matters			
	case				recorded	İ		final					
					or not			argume	ents				
		Witnesses	Witnesses	Witnesses	P BOO	Defence	Defence	.=.		Yes, Vide Order d	t 16.04.2019 of the Hon'ble Hi	igh -Yes-	
	e	cited	dropped	examined		witnesses	witnesses			Court of Delhi in W	P. (Crl) 235/2019 titled as Pratib	ha	
						cited	examined				Crl. M.As 1619-1620/2019, the tr		1
10.12.18	PE	223	_	61	No						ected to make all possible endeave		1
	)										evidence of witnesses who are	not	
	Ì					1				related to the State	of Himachal Pradesh.		1
L	1					The State of the second	40 W W	i menina					

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was not taken up in this month. On the last date it was submitted on behalf of the CBI and confirmed by the ld. Counsels for the accused that an application for clarifications had been moved before the Hon'ble High Court with respect to further evidence being permissible in view of previous order from the Hon'ble High Court of Delhi.	witnesses. (2) Consecutive / Bulk date of hearing. (3)Short dates being given and no unnecessary adjournments are being given.	Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh. Such witnesses have largely been examined. In this matter most of the witnesses are pertains to the Himachal Pradesh. Unavailability of witness & counsels.



#### Additional Sessions Judge Special Judge (PC-Act), (CBI)-24

SI No	CNR No. and Cause title			Wh	Nature - Penal statute nether State case, involved pomplaint case or closure report					Whether accused is Date of institution sitting or former MP/MLA		nivew i	istrict D	ate of cognizance	
4		State Vs		State Case		e 4	467, 468, 471, 474, 201, 170, 120B of IPC and Sec 8 of PC Act, 1988			9	Former MLA	14.07.2017			03.082017
of	ning Stage				Statement of accused - Whether recorded or not		ail of defence Date s vitnesses when n has b posted fina argum				ner there is any stay of by superior court, if	proceedings ordered yes give detail	Whether interim of are existential in the management	orders sting	Expected date of disposal of case.
			Witnesses dropped		1 1	Defence witnesse cited	200			India in State ar	SLP (Crl.) No. 46619/2 nd Vide order dt. 30.09.2	Hon'ble Supreme Court of 018 titled as B.Kumar Vs 2019 of the Hon'ble High		S-	
17.11.1	PE 8	66	-	4	No					100	of Delhi in Criminal Revisions no. 273/19, 1078/18, 8 and 1121/18, the proceedings are stayed till date.				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

the month	The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble Supreme Court of India. It was submitted by the Ld. Counsel for the accused that the proceedings before the Hon'ble High Court in the present matter were next listed on 27.05.2025 and the interim order was continued. Thus, in view of the said submission, case was adjourned.	It was stated by the counsel of the applicant / accused on the previous date, that the matter is listed before the Hon'ble High Court of Delhi on 06.08.2024. Interim orders have been continued.



1.

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24

SI	CNR No. and Cause title					Penal statu			Whether accused is sitting	ng or Da	te of institution	Date of cognizance	
No		complaint case or closure report		involved		accused	former MP/MLA						
	DLCT	11-00012	25-2019		State		120B r/w 420 of Sec 13 (2) r/w 13	Section Contraction (		Former MP / Sitting ML	A	16.04.2018	30.07.2018
5	CBI Vs				(PC Act case)			PC Act, 1988					
	Lalu Pr	asad Ya	dav etc.										
	Prese	Deta	ail of prose	ecution	Statement	Detail of defer				terWhether there is a			Expected date of
Date	of nt		witnesse	s	of			has be	en posted	forproceedings ordered	by superio	r interim orders	disposal of case.
Frami	ng Stage				accused -			final arg	uments	court, if yes give deta	iI	are existing in	
of	of the				Whether							the matters	
Charg	es case				recorded							1	
					or not								1
		Witness	Witnesse	Witnesses		Defence	Defence						Within one year from
		es cited	s dropped	examined		witnesses	witnesses			1			the date of framing of
						cited	examined						the charge.
	Order	94	-		No								
_	on												
	Charg												
	е												

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Three misc. applications were disposed of in this month. 2.) The matter was previously listed for arguments on charge on consecutive dates (from 07.05.2025 to 21.04.2025), 24.05.2025 and 26.05.2025 to 29.05.2025. 3.) The matter is next listed for order on charge.	Consecutive dates being given for arguments on charge.	



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI No	CNR	lo. and (	Cause title		ature - Whethe mplaint case		1.51	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
6	DLCT11-000985-2019  ED  Vs  M/s Lara Projects LLP Ltd etc.			etc.	Comp	laint Case	5	Sec 3 & 4 of PMLA' 2002	16	Former and sitting MP and MLA	25/08/2018	17.09.2018
of	Prese of nt ng Stage of the es case		il of prose witnesse		Statement of accused - Whether recorded or not	Detail of witne		Date since when matter has been posted for final arguments	ordered by super	s any stay of proceedings fior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
·			Witnesse s dropped		5025 CA	Defence witnesses cited	Defence witnesse examine	es		-		Vithin one year from the ate of framing of the harge.
-	Misc. App & Arg/ Charg e		_	-	No	-						

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

9



# VINIAL GOGNE Additional Sessions Judge Special Judge ( PC-Act), (CBD-24 Rouse Avenue District Court

SI	CNR No. and Cause Nature -					Penal s	tatutes	No. of accused N	eWhether accused	Date of institut	ion Da	n Date of cognizance	
No	787400 C 484 " O" S	title	OgsA10 Access (5-04/4 v ) (6-4-5)	Whether	State case,	invo	lved		is sitting or former				
33083001		20.500			ase or closure	to associate man.	School Control Control		MP/MLA				
		report											
<u> </u>			Sec 3 & 4	of PMLA'	8	Former MP	08.03.2021		26.03.2021				
						20	000000000000000000000000000000000000000				1		
7		ED				i	Į.				1		
		Vs									1		
		chemist T											
	India Ltd etc.		J		TE - 'V			3371 11					
	Presen Detail of prosecution Statement of					Detail of		Date since when			Whether any	• Andrews House	
Date			witnesse	S	accused -	witne	sses	matter has been	proceedings orde		interim orders		
	of the				Whether			posted for final	court, if yes	give detail	are existing in	ן	
Fram	case				recorded or			arguments			the matters		
ing	1			515.	not								
of			Witnesses			Defence	Defence		Yes, Vide order dated		-Yes-	Within one year from	
Char		es cited	dropped	examined		witnesses	witnesses		Hon'ble High Court of			the date of framing of	
ges						cited	examined		M.C No 2483/2022, th			the charge.	
	Misc.	52	-	_	No				dated 22/03/2022 has matter was listed on 09				
_	App &								court of Delhi.	.04.2024 III tile mgil			
	Arg on												
	Charge												
	•												

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

The state of the s	The Action plan formulated and the steps taken for expeditious disposal of the case	
The matter has been stayed by the Hon'ble High Court. On the last date it was submitted that the next date before the Hon'ble High Court is 22.07.2025. A copy of the order of the Hon'ble High Court dated 16.04.2025 had been filed wherein the matter had been listed for 22.08.2025.  2.) Two misc. applications were taken up and disposed of in this month,		The next date before the Hon'ble High Court is 22.07.2025.



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI No	CNR	No. and	Cause titl	WI	Nature - Whether State case, complaint case or closure report		Penal statutes No. of accused		Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance		
8	Sukash Chandrashekar.		ase	Sec 3 & 4 of PMLA' 1 2002			A co-accused was a former MLA in the predicate offence.	02.06.2022		09.06.2022				
Frami	Prese nt witnesses of accused - Whether recorded or not		0. In 1/255/0000000000000000000000000000000000	Date sir when ma has be posted final argume	atter en for	er by superior court, if yes give detail integrated in the superior court, if yes give detail in the superior court in the sup			Whether interim or are exis in the ma	n orders disposal of case. xisting matters				
		es cite	Witnesse ds dropped	examined		cited	Defence s witnesses examined		W.I	de orde .P. (Cr	l) 3560/2023 & Crl.M.	ble High Court of Delhi in A 33055/2023 titled as the trial court has been	3	Within one year from the date of framing of the charge.
15.10 22		23		22	Yes	-			dire	rected 1		d fix a date later than the		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter has been stayed by the Hon'ble High Court.</li> <li>The matter is at the stage of recording Defence Evidence. The proceedings before the Hon'ble High Court were stated to be next listed in July 2025.</li> </ol>		The Hon'ble High Court has directed this court to adjourn the present matter to a date later than the date before the Hon'ble High Court. The proceedings before the Hon'ble High Court were stated to be next listed in July 2025.



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24

SI No	CNR N	CNR No. and Cause title Nature - Whether State case, complaint case or closure report		60 00	Penal statutes No. of accused		Whether accused use Distric Date of institution sitting or former Delhi MP/MLA			Date of cognizance			
9	DLCT11-000630-2022  CBI Vs Lalu Prasad Yadav etc.			State (PC Act case)		Sec 8,9,11,12, 13(2) r/w 13(1)(d) of PC Act 1988 & Sec 120B r/w 467, 471, 468, 420 IPC			Former and Sitting MP / Sitting MLA	10.10.2022		27.02.2023	
Date of Frami ng of Charg	İ		il of prose witnesse		Statement of accused - Whether recorded or not	Heritanianus	l of defence itnesses	Date s when n has b posted fina argum	natter een d for al	ther there is any stay of by superior court, if	[2] [8]	Whether an interim order are existing in the matter	rs disposal of case.
es		es cited	Witnesse s dropped			Defend witness cited	ses witnesses						Within one year from the date of framing of the charge.
	Misc. app		_	_		-			ļ				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
2.) With a view to expedite proceedings matter was fixed for bulk consecutive dates from 02.06.2025 to 09.06.2025. The matter was taken up on six (6) dates in this month.  3.) Applications moved previously by the CBI for placing on record certain additional documents inter alia a list of candidates mentioned in D-60, placing on record	<ul> <li>2.) No undue adjournments was given.</li> <li>3.) The court endeavored to ensure that request made by the defense counsels pertaining to illegible and deficient copies of the documents of the charge sheet is addressed expeditiously.</li> <li>4.) Direction for scanned copies of deficient &amp; illegible documents were given to CBI and a dedicated scanner was installed to expedite the same.</li> <li>5.) This modality curbed the multiplicity of</li> </ul>	There were 78 accused in the final supplementary charge sheet. Cognizance was taken against one hundred and three (103) accused person. Multiple Misc. Applications moved by the counsels of the accused persons.

A

VI	SHAL GOGNE
Addit	ional Sessions Judge
	udge (PC-Act), (CBI)-24
Rouse.	Avenue District Court
	New Delhi

- 4.) The ld. Sr. counsel for the CBI had advanced opening submissions on the aspect of charge. The arguments were advanced by the CBI against either the cluster(s) of accused who were similarly placed or could be connected with each other in the allegations or in the cluster (s) of accused who were represented by common counsels.
- 5.) The court directed the CBI to equally lead specific arguments at the outset against those accused persons whose counsels have already indicated their rearly intent to lead arguments on charge.
- 6.) Arguments on charge were advanced at length by CBI and were also concluded on behalf of multiple accused persons.
- 7.) The CBI had concluded specific arguments against (44) forty four accused persons out of the 103 accused persons.
- 8.) The court had directed the CBI to conclude its specific submissions against all remaining accused persons within two days from 01.07.2025 onwards, when the court shall resume after the summer vacation and continue hearing the arguments on charge on day to day basis.
- 9.) Nine (9) misc. applications under various sections were disposed of in this month.
- 10.) One IA application was disposed of in this month.



#### Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

ouse Avenue Distric

SI	CNR No.	and Ca	use title	Nature -	Whether	State case	, Penal st	atutes	No	. of	Whether accused is	Date of institu	ution	I	Date of cognizance
No		complaint case or closure report		involved		accı	used sitting or former MP/MLA		š.			-			
	DLCT11-000033-2024 Complaint Case		Sec 3 & 4 of		2	:3	Sitting MPs/MLAs	09.01.2024	la la		27.01.2024				
10	10 Enforcement Directorate		ectorate			PMLA	PMLA'2002			2001					
		Vs													
	Ami	Katyal	etc										320		
	Prese	Deta	il of pros	ecution	Statement	Detail of o	iefence	Date s	ince	Wheth	er there is any stay of pro	ceedings ordered	Whether	any	Expected date of
Date	of nt	f nt witnesses of witness		ses	s when matte			by superior court, if yes give detail		interim or	ders	disposal of case.			
	ng Stage				accused -			has b	een				are exist	ing	
of	of the				Whether			posted	d for				in the mat	tters	
Charg	es case				recorded			final							
			49-7-07-00- William (s)		or not			arguments							
	ļ	Witness	Witnesse	Witnesses		Defence	Defence					200 (A 100 H			One year from the date of
	,	es cited	s dropped	examined		witnesses	witnesses						ļ	f	raming of charge.
						cited	examined							- 22	+
	Misc.	46													
Î	App														

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter was been taken up in this month.</li> <li>The court sought certain clarifications in the context of the second supplementary complaint filed by the ED. The IO had been directed to appear along with the case diary on the next date.</li> </ol>	Short dates being given for expeditious conclusion of arguments on charge.	Sanction for prosecution of accused persons is filed in this month.

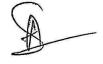


VIEHAL GOGNE Additional Sessions Judge Special Judge ( PC-Act), (CBD-24-

SI	CNR N	o. and (	Cause title	e Natu	re - Wheth	er State	Penal statu	ites	No.	of	Whether accused is	Date of institution	nue Distri	ct CDate of cognizance
No				case	, complair	t case	involved	d	accu	sed	sitting or former		New Delli	co court
ľ				or c	osure repo	rt					MP/MLA			
	DLC	T11-000	307-2023		State case		U/s 147, 148, 149, 307		26 Ex MLA		Ex MLA	Initial date 03.12.2016		23.03.2015
		State	<b>1</b>				IPC	١				Instituted in this court on 1	1.01.2024	
11		Vs	3.			1								
	Nase	er @ Na	seem etc											
	Present Detail of prosecution		ecution	Statement	Detail	of defence	Date s	Date since Whet		er there is any stay of	proceedings ordered	Whether	any Expected date of	
Date o	of Stage witnesses			s	of	wi	witnesses		when matter		by superior court, if yes give detail		interim or	ders disposal of case.
Frami	n of the	i			accused -			has been					are existing	
g of					Whether				for				in the mat	tters
Charg	е				recorded			final						
s					or not		,	argum	ents			dz.		
		08/888/0P =	Witnesses		1	Defend	ce Defence				***			One year from the date
ļ		es cited	dropped	examined		witness	es witnesses		ļ					of framing of charge.
c						cited	examined							
	Charge	43	_			-								
									ľ					1
]	[	Ì												
L			- Coun	1 1 11 11 11							A STATE SAME			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The matter was not taken up in this month. On the previous date certain clarifications were required from the State. The ld. Prosecutor sought some time to refresh the file with the aid of the IO. Matter is fixed for clarifications.	adjournments are being given.	The charge sheet is of the year 2015 and is connected with another case filed of the year 2015. The case was received by this court in the year 2024. There are 26 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 26 accused persons, several dates have been consumed in concluding arguments on charge.



4

(

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI	CNR	No. and	Cause titl	e Nat	ure - Whethe	er State	Penal stati	utes	No	o. of	Whether accused is	New Date of institution	on	Date of cognizance
No				cas	e, complain	t case	involve	d	acc	used	sitting or former			
				or c	or closure report						MP/MLA			
	DLO	CT11-000	306-2023		State case		U/s 147, 148, 1	49, 307 36		36	Ex MLA	Initial date 01.12.20	015	16.01.2015
		C		ł			IPC					Instituted in this cou	rt on	
12	State Vs		Ì							2	11.01.2024			
	1	Akhlaq A	lvi etc											
<u> </u>	Prese		il of prose	ecution	Statement	Detai	il of defence	Date s	ince	Wheth	er there is any stay of	proceedings ordered	Whether	any Expected date of
Date	of nt		witnesse		of accused	w	ritnesses	when n	natter		by superior court, if		interim or	
Fram	•				-			has b	een				are exist	ing
of	of the	l			Whether			poste	d for				in the mat	iters
Char	es case	l			recorded			fina	al					
					or not			argum	ents					
		10) (0.54) (0.54) (0.54)	Witnesse			Defen	ce Defence				***			One year from the date
		es cited	s dropped	examined	1		ses witnesses							of framing o
						cited	examined							charge.
	Charg	74	-	-										
	е													
			,											

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

4 Table 1 Tabl		The specific reasons, if any causing delay in disposal of the matter
The matter was not taken up in this month. On the previous date certain clarifications were required from the State. The ld. Prosecutor sought some time to refresh the file with the aid of the IO. Matter is fixed for clarifications.	adjournments are being given.	The charge sheet is of the year 2015 and the case received by this court in year 2024. There are 36 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 36 accused persons, several dates have been consumed in concluding arguments on charge.



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

											10000	TAVORIGE DISCINC	. 00.20
SI	CNR	No. and	Cause tit	le Natu	re - Wh	ether State	Pena	statutes	No. of accused	Whether accused is	Date o	f inštitutioh:i	Date of cognizance
No				case	, complai	nt case or	in	volved		sitting or former MP/MLA			
				clos	ure report								
	DL	CT11-00	0455-2023		State c	ase	U/s 302, 336, 201, 34		5 Sitting MLA		Initial date 29.11.2019		28.09.2019
					IPC		100,000		Instituted	in this court on	S (1992) - (1998) - (1995) - (1995)		
13	State									16	.01.2024		
13		V	S										
	Raj	u Kuma	r Singh etc										
	Prese	Deta	il of pros	ecution	Statement	Detail of d	efence	Date since	Whether there is	s any stay of proceedings	ordered	Whether any	Expected date of
Date o	e of nt witnesses				of	witnes	ses	when matter	by superior court, if yes give detail			interim orders	disposal of case.
Framin	gStage				accused -			has been				are existing	
of		1			Whether		posted for					in the matters	
Charge	case				recorded			final					
	ouce				or not			arguments					
		Mitnooo	Mitnoggo	Witnesses		Defence	Defence	arguments				,e	
	ļ		pour measurement and a comment		1	witnesses							One year from the date
	1	es citeu	aroppea	examined			witnesses						of framing of charge.
	PE	20		24		cited	examined						
	PE	38	_	24	1								
23.11		İ			1								
23													

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	•	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter was not taken up in this month.</li> <li>On the last date the ld. Prosecutor sought some time to make the efforts to secure the presence of two witnesses through VC as the witnesses are situated at Moscow, Russia and some time shall be required for coordination between the MHA, the Indian Embassy and these witnesses.</li> <li>Matter is fixed for recording prosecution evidence.</li> </ol>	(3) Short dates being given and no unnecessary adjournments	



Additional Sessions Judge Special Judge ( PC-Act), (CBD-24

Sl No	CNI	R No. a	nd Caus		Whether State case, complaint case or closure		Penal statutes involved		No. of accused	Whether จังโรเรียโรคน่อ Distri Date of finstitution sitting or former New Delhi MP/MLA		Dat	e of cognizance
14	DLCT11-000987-2019  14 SFIO Vs		2019	Act, 1956		companies and Sec	31	Sitting MP in the connected PMLA case pending in this court.	d PMLA case Instituted in this court or		09.06.2017		
Date of Framing of Charges	Present Stage of	Deta	umar Ja il of pro witness	secution	tc. of IPC  Ition Statement of accused - Whether recorded - Whether re				Whether any interim orders are existing in the matters	Expected date of disposal of case.			
-		es cited	i contemporario	Witnesses examined	1 1	Defence witnesses cited	Defence witnesses examined	argumen	Yes, vide Crl. M.C. Virendra J hearing on	No. 6716/2022 and Crl. ain & Anr Vs SFIO & Anr.	e Hon'ble High court of Delhi in M.A. No. 26115/2022 titled as , the trial court may proceed with ever shall avait the decision of the ges.		One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

ort Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	delay in disposal of the matter
Fresh matter received by way of transfer in the month of July 2024. There are ty one (31) accused in this matter.  The matter is stayed by the Hon'ble High court of Delhi for orders on charge.  Matter is listed for clarifications.	(2) Short date being given and no unnecessary	Vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in Crl. M.C. No. 6716/2022 and Crl M.A. No. 26115/2022 titled as Virendra Jain & An Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.

. .

Additional Sessions Judge

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24

SI	CNR No. a	nd Ca	use title	Nature -	Whether S	tate case,	Pena	I statutes	No. of	Whether accused is	Date of institution	Jew Delhi Date	of cognizance
No				complair	nt case or	closure repo	rt in	volved	accused	sitting or former MP/MLA		Ven Beizh	
15	DLCT11-000977-2019 Directorate of Enforcement Vs Surender Kumar Jain etc.			Complaint case		3 & 4 of	4 of PMLA, 2002 79		Sitting MP	18.05.2017 Instituted in this court on 29.07.2024	03.07.2017		
					Statemen	Detail of d	lefence	Date sinc	e Whet	her there is any stay of pro	ceedings ordered by	Whether any	Expected date of
Fram of	Presen Detail of prosecution witnesses aming of the of case arges				t of accused - Whether recorded or not	witnesses when matt has beer posted for f argument			er nal	superior court, if yes		interim orders are existing in the matters	disposal of case.
	Orders	ses cited		Witnesses examined —		Defence witnesses cited	Defence witnesse s examine d		Crl. M.C of Enforce court is s relied up documer	te order dt. 27.09.2022 of Hon No. 657/2022 & Crl. M.A 1986t cement Vs Rajesh Kumar Agg stayed to the extent of supply of on on behalf of the petitioner lats in the case has to be supplent without default.	5/2022 titled as Directorate arwal, the order of trial f un- relied documents not out the list of the un-relied		One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh matter was received by way of transfer in the month of July 2024. There are seventy nine (79) accused in this matter. The order of trial court is stayed for supply of un-relied documents.</li> <li>Matter is listed for clarifications.</li> <li>One IA application was disposed of in this month.</li> </ol>	(2) Short date being given and no unnecessary adjournments are being given.	Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in Crl. M.C No. 657/2022 & Crl. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal, the order of trial court is stayed to the extent of supply of un-relied documents not relied upon on behalf of the petitioner but the list of the unrelied documents in the case has to be supplied by the petitioner to the respondent without default.

A

J

Additional Sessions Judge Special Judge (PC-Act), 60 PMA

SI No	CNR	No. a	nd Cau	se title	Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of insti	tution	Date of cognizance	
16			-000570- Vinay M		State (	Case	3.1 (r)(s)(w)(ii) o POA Ac		1	Sitting MLA	03.07.202	24	12.07,2024	
Date of Framing	of the case	р	Detail or rosecut witness	tion	Statement of accused - Whether recorded or not	S	of defence nesses	matt post	since when er has been ed for final guments	Whether there proceedings ord court, if yes		Whether any interim orders are existing in the matters	disposal of case.	
22.10.24	3	sses cited	es	Witness es examine d		Defence witnesses cited	Defence witnesses examined			-N	0-	-No-	One year from the date of framing of charge	
	Charge	18	-	3	No									

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>1.) Fresh matter received by way of assignment on July 2024.</li> <li>2.) Matter was taken up on two dates in this month. On the first date PW-2 who was summoned for evidence was unable appear due to some personal unavoidable circumstances.</li> <li>3.) On the second date PW-4 was examined and partly cross- examined.</li> </ol>	Unavailability of witnesses.



I,

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI				Nature - Whether State case,				No. of	Whether accused is	Date of instit	ution	Date of cognizance	
No				1	complaint case or closure report		e involv	ved accused		sitting or former MP/MLA			
	DLC	CT11-00	0160-20	25				Cr.P.C. & 440	9	Sitting MLA	25.02.2025		
17	C	Cr Rev 06/2025 (Criminal Revision)		BNSS									
	Gyanendra Singh Vs. State & Ors												
	Presen	Presen Detail of prosecution Statemen Detail of defe				defence	Date sinc	e Whether	there is any stay of pr	oceedings ordered	Whether an	y Expected date of disposal of	
Date	of t Stage	f t Stage witnesses t of witnesses				sses	when	l b	y superior court, if yes	s give detail	interim orde	ers case.	
	ng of the						matter ha	s		are existing	in		
of					Whether			been				the matters	I I
Charg	1				recorded			posted for	r				
0	,,,,,				or not	not		final					
1								argumen	s				
		Witnes	Witness	Witnesses	5	Defence	Defence			-No-		-No-	Within a guarter
		ses	es	examined		witnesses	witnesses						
		cited	droppe d			cited	examined						
l	Argum	9	-	-								1	
	nts												

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
Fresh revision petition received by way of assignment on February 2025. Matter is fixed for arguments.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	<b>4-</b>



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI No	CNR	cas		Nature - Whether State case, complaint case or closure report					Whether accused is sitting or former MP/MLA	New Delisi Date of institution		Date of cognizance	
18	DLCT11-001216-2019  Directorate of Enforcement  Vs  Moin Akhtar Qureshi Etc.			ment	Crimin	minal Revision U/s 3 & 4		of PMLA	9	Sitting MP	23.10	tution Date .2017 d in this court .2025	23.10.2017
Framin of	Presen Detail of prosecution to Stage witnesses raming of the				Statemen t of accused - Whether recorded or not	Detail of o witnes		Date sin when matter h been posted t final argumen	as for	there is any stay of proceedi y superior court, if yes give o		Whether any interim order are existing in the matters	s case. in
	Witnes Witness Witness ses es examine cited droppe d			examined		And the second second	Defence witnesses examined			No		No	Within one year from the date of framing charge.
	Misc. App	65	-	н	_	-	_	-					

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

	_	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Case received by way of transfer on dated 29.03.2025.</li> <li>There are 9 accused in this case. On the last date the court had directed to issued notice to CBI for filing a status report in terms of order dated 28.04.2025 as charge sheet in predicate offense has not been filed.</li> <li>One misc. application was taken up and disposed of in this month.</li> </ol>		

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI No	c				Vhether Stat plaint case of ort				Whether accused is sitting or former MP/MLA		stitution ew D	Delhi Date of cognizance		
19	DLCT11-000301-2025  Directorate of Enforcement  Vs  Sonia Gandhi & Ors			ment	Complaint Case U/s		U/s 3 & 4 o	f PMLA	7	Sitting MP	Initial Insti 15.04	tution Date .2025		
Date Frami of Charg	Presen Detail of prosecution te of t Stage witnesses ming of the of case				Statemen Detail of de witness accused - Whether recorded or not					r there is any stay of proceedings ord by superior court, if yes give detail		Whether an interim orde are existing the matters		
	WitnesWitness Witness ses es examina cited droppe			examined		Defence witnesses cited	Defence witnesses examined			No		No	Within one year from the date of framing charge.	
	- Misc. 71				-									

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

		The specific reasons, if any causing delay in disposal of the matter
<ol> <li>1.) Fresh Case received by way of assignment on dated 15.04.2025.</li> <li>2.) There are 7 accused in this case.</li> <li>3.) The matter shall next be taken up on day to day basis for submissions on behalf of the ED and all proposed accused persons from 02.07.2025 to 08.07.2025.</li> </ol>	_	



(

- (

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI	CNR N	lo. and	d Cause	title 1	Vature - V	Vhether State	Penal st	atutes	No. of	N/hetheraccuse	d is sitting	Date of in	estitution	Date of cognizance
No				c	case, comp	plaint case o	r invol	ved	accused	or former M	P/MLA			
					closure rep	ort								
20	1		25	Sessions Case		U/s 3(1)(r), 3(1)(s) of SC / ST Act		4	Sitting M	LA	Initial Institution Date 29.04.2022 Case Received in this court 02.05.2025		29.04.2022	
	Chand	lan Ch	s audhary											
Date Frami of Charg					Statemen t of accused - Whether recorded or not	Detail of o witnes		Date sir when matter i been posted final argume	nas for	r there is any stay by superior court,		2.00	Whether an interim order are existing the matters	ers case.
	WitnesWitness Witness ses es examine cited droppe d			examined	1 1	-3 EL (0. EL (7 US)	Defence witnesses examined			No			No	Within one year from the date of framing charge.
	Arg/ 13 Charge			-	-	-	_							

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Case received by way of transfer on dated 02.05.2025. Matter was taken up in this month.</li> <li>There are 4 accused in this case. Matter is fixed for arguments on charge.</li> <li>The ld. Counsel for the accused A-1 &amp; A-2 had not appeared physically due to demise of a relative and sought some time for preparing arguments on charge. Complainant's counsel was also not available.</li> <li>Matter was fixed for arguments on charge.</li> </ol>	

Additional Sessions Judge
Special Judge ( PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI	<b>CNR No</b>	and C	Cause ti	tle Natu	ıre - Wh	Whether State case, Penal statutes No. of Whether accused is sitting		g Date of institution		Date of cognizance				
No				com	plaint case	or closure	or closure report inv		olved	accused	or former MP/MLA			
21	DLCT11-001433-2019 CBI Vs Arvind Pandalai Etc.		(DC A of cose)		IPC and 13(1)(d)	20B, 420 d 13 (2) r/w ) of PC Act 1988	10	Former MLA	Initial Instit 23.12 Case Received 21.05	.2009 d in this court	19.01.2010			
Date of Framing of Charge						r	Date since when matter has been posted for final arguments	by s	ere is any stay of proceedi superior court, if yes give d	_	Whether a interim ord are existing the matter	ers case.		
		ses		Witnesses examined		Defense witnesses cited	Defer witnes exami	sses			No		No	Within one year.
	P.E	60	-	54	-	-	-		_					

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Case received by way of transfer on dated 21.05.2025.</li> <li>There are 10 accused in this case. The matter was been received by way of transfer as one of the accused (A-7) was a former Member of Parliament.</li> <li>An application was moved on behalf of A-2 &amp; A-3 seeking directions for being supplied with the complete electronic record of the charge sheet and accompanying documents as the case file of the ld. Counsel for accused were damaged and destroyed. The CBI sought some time to verify the availability of the scanned copy.</li> <li>Perusal of the record suggested that whereabouts of two witness residing outstation were unknown. The court directed the CBI to trace the witnesses.</li> </ol>		Unavailability of the witness and documents.



,

#### पारस दलाल PARAS DALAL

अतिरिक्त प्रख्य साधिक दण्डाधिकारी-01 Additional Chief Jedicial Magistrate-01

To,

The Ld. Principal District & Sessions Judge, Rouse Avenue District Court, New Delhi.

राह (मं. १५. ) जिस्त Rockett h. 22., and Floor राउन् ऐबेन्यू विला सादालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.24.

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).

Respected Madam,

It is submitted that the requisite information is being furnished as under:-

#### MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS FOR THE MONTH OF JUNE 2025.

1. Name of the Presiding Officer

: Sh. Paras Dalal

2. Designation

ACJM-01

3. Date since which posted in the Court

: 26.10.2024 (A/N)

4. Total number of cases pending on the first day of the month : 19

5. Number of cases disposed in the month with details i.e.

: 01

1) Misc. Crl No. 34/2025, State Vs. Kapil Sangwan @ Nandu FIR NO. 191/2023, PS. Mohan Garden

6. Number of cases pending on the last day of the month:

19

Note\* One fresh case instituted in this month.

3. [. V	CNR No. and Case Title		Penal Statutes	No. of acc use d	Wheth er accuse d is sitting or forme r MP/M LA	Date of instituti on	Date of taking cognizan ce	Date of framing charge	Presen t stage of the case	pros	tails secut itnes	of ion s	Stat eme nt of accu sed whe ther reco rde d or not	Det o defe witi	f ence ness	matter has been	Whether there is any stay of proceedings ordered by superior court, if yes given details	any interim orders are	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)
										s cite	tne i ss dr i	ness exa		ce wit nes	ess exam							
1	CNR No. DLCT12- 000241- 2019 & Ct Case- 22/19 SMRITI ZUBIN IRANI VS SANJAY NIRUPA M	Crimin al (Comp laint Case)	499/500 IPC	1	Former MP	04/01/13	08/01/13	19/12/1 3	Further Procee dings	-		-					Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C), Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	Matter was not listed in June due to stay. Last date of hearing was 31.05.2025 and the next date of hearing is 22.07.2025.	Supreme Court of India and matter would be expedited once the stay is vacated.	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19

Page No. 2/20

Addition के प्रतिकार के प्रति

			_		r	<del></del>			 		 	 					
CNR No DLCT12 001394- 2019 & Ct Case- 64/19  2 SANJAY NIRUPA M VS SMRITI ZUBIN IRANI	Crimin al (Comp	499/500 IPC	1	Sitting MP	15/10/13	22/10/13	 Further Procee dings			-	 	 Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C) Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	Matter was not listed in June due to stay. Last date of hearing was 31.05.2025 and the next date of hearing is 22.07.2025.	Supreme Court of India and	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C),
CNR No DLCT12 000017- 2021 & Ct Case 2/2021 CHHAII BIHARI GOSWA MI VS SATYEN DER JAIN & OTHERS	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500/ 34/120- B IPC	-	Sitting MLA / Sitting MP	21/01/21	27/01/21	Re-list the matter for receipt of further directi ons/ord er from the Hon'bl e Delhi High Court	8	 		 	 	Order Dated 14/12/23, continued on subsequent dates and lastly on 06.05.2025	Subject to decision on the petition U/s 482 Cr.P.C pending before the Hon'ble High Court of Delhi or vacation of stay order.	Matter was not listed in June due to stay. Last date of hearing was 13.05.2025 and the next date of hearing is 22.08.2025.	D 11 . 1	Stayed by the Hon'ble

Page No. 3/20

अं कार्यक्र के किया के प्रश्निकारी -01 Accessed of the last Magistrate-01 किया किया किया के प्रश्निक के अध्या किया के प्रश्निक के अध्या किया के प्रश्निक के अध्या Delhi

CNR No. DLCT12- 000052- 2021 & Ct Case 15/2021 KAILAS H GAHLOT VS VIJENDR A GUPTA	Cr.P.C. np & at 499/501	1 Sittin	g 28/08/20 21	01/09/21		Further procee ding/di rection	6							Stayed by Hon'ble High Court in CRL.M.C. 2964/2021, vide order dated 24/11/21		Subject to vacation of stay.	The state of the s	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	CRL.M.C. 2964/2021, vide order dated 24.11.21 and continued vide Orders dated 05.02.2024,
---	-------------------------------	----------	------------------	----------	--	---	---	--	--	--	--	--	--	---	--	------------------------------------	--	--	---

अनिरिक्त मुख्य स्वास्कित्य दण्डोधिकामी -01 Additional Chief Julicial Magistrate-01 गड्न प्रवन्त्र जिल्ला स्वासानय, नई दिल्ली Rouse Avenus Ristrict Courts, New Delhi

5 RIPUL (St	min al 323/354/ tate 506/509/ ase) 34 IPC	(Origina I Date of Institutio n= 28/05/22 ) (Date on Which case is received / Institute d in this court = 06/09/22 )	27/04/2 3 & 10/08/2 22/08/22 (Modifi ed Charge Framed)	ents	10 11 -		5.06.25	;	Earlier, there were directions of the Hon'ble High Court of Delhi to post the matter subsequent to date fixed therein. However, is no such directions were passed.	31.07.2025	remaining accused to addressed final arguments as the main counsel was not available. This court	Efforts made to list matter every week, however, witness has sought adjournments for last two dates. Unnecessary adjournments are avoided and all efforts are made to dispose of case expeditiously.	24.07.2024 and nov as no directions for adjourning the matter were received, the matter is bein proceeded with.
-------------	--	--	--	------	---------	--	---------	---	--	------------	--	--	---

प्रतिकृति के जिल्ला के प्रतिकारी -01 प्राप्त प्रवाद जिल्ला प्राप्त प्रवाद जिल्ला Rouse Avenue Bistrict Courts, New Dathi

अलिक्नि मृत्य स्थापक दण्डाधिकारी -01 Additional Chief Ut Acial Magistrate-04 राउन् में बन्धु रिक्किस स्थापकार, वर्षे किस्ती रिक्किक, वर्षे स्थापकार, वर्षे किस्ती

CNR No. DLCT12- 000122- 2022 & CT Cases 11/2022 RAVIND ER KUMAR VS DURGES H PATHAK & ANR	Crimin al (Comp laint Case)	Canc	2	;	(Origina I Date of Institutio n= 15/01/21 ) (Date on which case is received / Institute d in this court = 28/10/22 )	19/01/23	26/04/2 3 & 29/04/2 3	any.	f / 2							Yes until 09.12.2024	Yes, Vide order dated 20.12.23 & 02.04.24, 10.09.2024 and 20.02.2025	vacation of		listed for	Hon'ble High Court of Delhi and matter would be expedited	Vide order dated 09.11.2023, the revision petition preferred by accused/ petitioner against the summoning order was dismissed by the Ld. ASJ/Spl. Judge (PC Act) CBI-24 (MPs/MLAs Cases), RADC, ND. Further, both the Ld. Counsels submitted that vide order dated 20.12.2023 in CRL.M.C. No. 9255/23 & CRL.M.A. No. 34587/23 of the Hon'ble High Court of Delhi, where the summoning order dated 19.01.2023 has been challenged and order dated 20.12.2023 both the parties have been given liberty to seek an adjournment before this Court till the next date of hearing. This interim order was reiterated in order dated 02.04.24, 10.09.24 and lastly on 20.02.25. The next date of hearing is now 17.07.2025 in Hon'ble High Court of Delhi. Now the matter is listed before this court on 24.07.2025.
--	---	------	---	---	--	----------	--------------------------------	------	-------------	--	--	--	--	--	--	-------------------------	--	-------------	--	------------	---	---

अतिस्कित नुष्ण मान्य वण्डाधिकामं -01 Auditional Ch. Lius isti Magistrate-01 माउन प्रयम् हिल्ला मानास्य, नहें दिल्ली Rouse Avenue केंद्रापटा Courts, New Delhi

8	CNR NO. DLCT12- 000099- 2023 & CR CASES 7/2023  STATE VS KULDEE P KUMAR & ORS, FIR NO. 372/21, P.S. GHAZIP UR	Crimin al (State Case)	188/34 IPC	3		(Origina l Date of Institutio n= 21/10/21 ) (Date on which case is received / Institute d in this court = 07/07/23 )	10/12/21	28/08/2	Matter is re- listed for purpos e fixed	4			 			Stayed by Hon'ble High Court of Delhi in Crl.MC No. 7326/2023, vide order dated 11.10.2023.	Yes, Vide order dated 15.02.24, 12.07.24, 26.11.24 and 17.03.2025	Subject to vacation of stay.	Matter was not listed in June due to stay. Last date of hearing was 26.03.2025 and the next date of hearing is 01.08.2025.	Hon'ble High Court of Delhi and	Stayed by Hon'ble High Court of Delhi in Crl.MC No. 7326/2023, vide order dated 11.10.2023, dated 15/02/2024, 12.07.2024, 26.11.24 and 17.03.2025 interim orders have been continued till 01.08.2025. Now the next date of hearing here is 01.08.2025.
9	CNR No. DLCT12- 000177- 2023 & CR Cases 12/2023 STATE		186/189/ 353/506 IPC	1	Sitting MLA	30.10.23	31.03.24	02.08.24	PE	19	_	7		_	_	_	No	September 2025	PW8 was examined in chief and cross examination was deferred at the request of Ld. Counsel of Accused. Fresh summons issued to PW8 through SHO concerned	given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date	Witnesses to be examined are from NIA and are posted out of Delhi, whose appearance requires repeated summons and at times dates of one week cannot be

Page No. 8/20

अतिरिक्त मुख्य क्यांक्य राज्य प्रकारी - ( ) Additional Chirl क्यांक्य Magistrate-01 गडल क्रिक्ट्य क्यांक्य क्यांक्य , नई दिल्ली Rouse Avenue Earfiel Courts, New Dethi

0 RATE OF	200 Cr.P.C. r/w/s 174 IPC 1 Sitting 03.02.20 07.02.2 MILA 24 24	O 21.12.24 CE 2 -		Matter was listed on 02.06.2025 and 06.06.2025. On 02.06.2025 CW2 discharged unexamined as he was cross examined in complaint case no. 4/24. The accused side shall inform on the NDOH the part of cross examination of CW2, they wished to adopt from CT Cases 4/24. The complainant side may put-forth their argument qua the said adoption. Matter be fixed for cross examination of CW2 on 14.07.2025. On 06.06.2025 one application was moved by the accused regarding seeking "no objection" for renewal of his Passport for another 10 years. Same was allowed and disposed of as per rule. It was however clarified that this court is not passing any direction to renew or not to renew the Passport of the present accused which the Passport accused which the Passport Authority will decide as per Indian Passports Act, 1967 and rules therein.
-----------	---	-------------------	--	--

Page No. 9/20
Age to Check Agestize of The Trained of Recta

-	1	<u> </u>	Ι			Ι	1		Ī			Γ		-	1	Ĭ				Γ	Matter was listed on Short dates
		ŀ										ļ								1	02,06.2025 and given and no
								ļ					,							1	06.06.2025. On unnecessary
								1				1	1		1						02.06.2025 matter was adjournments
				1			1		1												fixed for further cross are being
																1		- [		1	examination of CW1. given.
								V			0	1			1			1			CW1 was further cross Further all
		Ì						1													examined and efforts are
																- 1					discharged. Matter be made to
CNR No.				1												- 1		1			fixed for consideration dispose of
DLCT12-			1																		on further CE on case
000082-				1								[									14.07.2025. On expeditiously
2024 &						1										ļ		- 1			06.06.2025 one and whenever
CT Cases 04/2024							1									- 1					application was moved possible date Dates are taken by
04/2024	Crimin	200																			by the accused/applicant of one week both the side for non-
1 DIRECTO	al	CrPC		Sitting	06 03 20										1						regarding seeking "no is given, availability of
1 RATE OF	Compi	r/w/s	1	MT.A	06.03.20 24	07.3.24	21.12.24	CE	2	-	01	-	-	-	-		_		-	30.08.2025	objection" for renewal subject to complainant's witness
ENFORC	aint	174 IPC		144111	27			ł				}				- 1					of his Passport for availability of or on personal request another 10 years. Same Counsels. of counsel for
EMENT	Case)	1, . M C	1					1				1								Î	
(E.D)			1					İ													was allowed and Further, accused. disposed off as per rule. whenever
Vs			1															ŀ			It was however clarified matter is
ARVIND			1													1				į.	that this court is not listed for
KEJRIWA			1							1		Ì						- 1			passing any direction to evidence,
L								1		1 1						4		1			renew or not to renew witnesses that
																					the Passport of the may be
			l									1									present accused which examined on
			1													1				ľ	the Passport Authority the same date
			Í				1	1							1			ŀ			will decide as per Indian are identified
																					Passports Act, 1967 and in advance
					1							1								1	rules therein. and they are
										ļ.											summoned
									1				Ι,	_							accordingly.

अभिन्त के प्रतिकृति के प्रतिकृ

Page No. 10/20

sr \ 1

CNR No. DLCT12- 000099- 2024 & CT Cases 08/2024  1 DIRECTO RATE OF ENFORC EMENT (E.D) Vs AMANAT ULLAH KHAN	Crimin al Compl aint Case)	190 (1) (a) Cr.P.C r/w/s 200 Cr.P.C., 1973 r/w/s 174 IPC	Sitting	05.04.24	09.04.24	18.10.24	Compl ainant Eviden ce	1				31.08	8.2025	complainant witnes and main counsel of accused in the month of June. Matter is listed for 07.07.2025 for cross examination of CW1.	and whenever possible date of one week is given, subject to davailability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly	Dates are taken by both the side for non-availability o complainant's witness of counsel for accused.
														अलि	रिका मृद्ध याध्वित रो	्राधिकारी -01

Page No. 11/20

Additional Chall such alagistrate of भारत पान्य विकास स्वयंत्रास्य, सर्वे दिल्ली २००७: Alagist Traffict Courts, New Deltri

DIRECTO RATE OF	Crimin al Compl aint Case)	210 (1) (a) BNSS r/w/s 223 BNSS & 208 BNS	1	Sitting MLA	19.10.24	20.1.25		Matter be fixed for clarific ation, if any/ filing of written submis sion	1										September 2025	Matter was not listed in June. Matter is listed for 07.07.2025. Date fixed with the connected matter where the issues involved were similar.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	This is a fresh case received by way of assignment in October, 2024.
--------------------	--	--	---	----------------	----------	---------	--	--	---	--	--	--	--	--	--	--	--	--	-------------------	---	--	--

Administration of the Name Avenue B

CNR No. DLCT12- 000397- 2024 & CRCases 18/2024  STATE Vs HAJI YUNUS FIR No. 348/24, PS DAYAL PUR  Crimin 18 al 32: (State 50 Case)
--

Page No. 13/20

अधिरिक्त भूग कि । राज्यविद्यामें -01 Assi von ( ) ( ) विश्व अक्टुआकर-पा गाउना पृथित प्रभावनाय न**ं दिल्लं** के एक Assis Bosnet Courts, New Delhi

place of incident. Further, it was submitted that one memory card which may have footage of place of incident is with the FSL which may retrieve data which was	
lost. Notice issued to Director, FSL to	
expidite the Filing of FSL report on the	
NDOH. IO and SHO were directed to	
expedite the report of the FSL at their end.	
Matter be fixed for compliance/ further	
consideration on point of cognizance on	Ą.
30.07.2025.	<b>A</b>

असिका बुद्ध नोस्कित्य राजिकामं -01 A secondo di social Magistrate-01 सञ्ज प्रवेष क्रिक्स न्यायालय, नई दिल्ली Rouse Avenus Bistrict Courts, New Delhi

Page No. 15/20

जायकामें -01 Aul Magistrale-01 मान्यानाय, नई दिल्ली

CNR No. DLCT12- 000080- 2025 & CR Cases 06/2025  STATE VS. VIKAS TANWAR & ORS. FIR NO. 298/2020 PS. DBG ROAD	Crimin al State Case)	188/269/ 147/148/ 149/427 IPC & 3 PDPP Act & 3 Pandemi c Act.	4	Sitting MP (One accused )	(Origina I Date of Institutio n= 07.09.22 ) (Date on which case is received / Institute d in this court = 27.02.25	29.04.23		compli ance on behalf of al IO's/ Scrutir y o docum ents	1 31 i										31.12.2025	Matter was not listed in the month of June Matter is listed for 12.07.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Case has been received by way of transfer in February 2025.
--	--------------------------------	--	---	---------------------------------------	--	----------	--	---	-----------	--	--	--	--	--	--	--	--	--	------------	--	--	--

A Set. अन्य अविद्वार Magistrate-01 राजन अन्य अन्य नाम नाम तर्वे दिल्ली Rouse Ave the Partict Courts, New Delhi

17	CNR No. DLCT12- 000135- 2025 & CR Cases 11/2025  STATE VS. AABID AND ANR.  FIR NO. 411/2020 PS. VASANT KUNJ SOUTH	Crimin al State Case)	288/ 304A/ 34 IPC	2	Former MP	(Origina I Date of Institutio n= 06.01.20 24) (Date on which case is received / Institute d in this court = 03.05.20 25)	29.04.24	Misc. Argum ents/Cl arificat ion	10	_			-	31.12.20	other new facts or availability of transfer in May 2025. Counsels. Counsels. Further investigation. This Court thus would matter is
	411/2020 PS. VASANT KUNJ					d in this court = 03.05.20									This Court thus would whenever

Page No. 17/20

श्रीतिका नुम्म न्यार्थित ज्ञाविकामें -01 १८५८ वर्ष व व्यक्तितात Magistrate-01 माउन प्रोचेष् कि म न्याप्तिय , नई दिल्ली Rouse Avenue District Courts, New Delhi

	This Court secondly feels
	it fit and proper that
	present case requires
	further investigation on
	the issues highlighted in
	the issues inginigited in
	paragraph 13 of this
	Order. SHO PS Vasant
	Kunj South is thus
	directed to carry out
	investigation in the
	present case on the issues
	highlighted by this Court.
	Needless to say that if
	any other fact or
	circumstance comes in
	the knowledge of the
	investigating officer
1	which may have direct
	bearing on the outcome
	of the present trial, same
	shall be also investigated.
	Copy of the Order be sent
	to SHO PS Vasant Kunj
	South for necessary
1             1	information and
	compliance. Compliance
1     1   1   1	reports by Worthy DCP,
	South-West as well as
	SHO Vasant Kunj, South
	be filed before this Court
	after six weeks on
	21.07.2025. The
	application was filed by
	the accused no. 2 for
	discharge is kept pending
	till the report on further
	investigation is not filed.
	Although, the accused no.
	2 shall have the option to
	withdraw the same and
	file a fresh as and when
	further police report is
	filed.

Page No. 18/20

अतिनियन मृद्ध न्याचिक दे इतियकोर्थ-01 Astalonal Charl Sudicial Magismole-M गड्य एकंच्यू जिला न्यादालय नर्ष दिख्नी '' Rouse Avenue Bistial Courts, New Delhi

CNR No. DLCT12- 000150- 2025 & CT Cases 13/2025 A Crimin al Compl LIPIKA MITRA VS. NIRMALA SITHARA MAN	223 of BNSS and u/s 356 (1) and 356(2) BNS 19.05.25 Further argume nts on application. 2 -		Matter was listed on 12.06.2025 and 26.06.2025. Time was sought by the proposed accused side to file vakalatnama. The proposed accused side had sought a copy of complaint. The complainant side agrees given and no unnecessary adjournments are being given and to supply the soft copy of the same alongwith the link of the purported defamatory material/interview. On 26.06.25 case  Vakalatnama was filed on behalf of proposed accused subject to seeking for postponement of counsels. Further, proposed accused subject to seeking for an inquiry under section 225 of BNSS, 2023. Same was taken on record. Copy supplied. Another application filed Another application filed complainant to withdraw his vakalatnama in view of Rule 9 and 13 of Bar Council of India Rules. Part arguments heard on application. Matter be fixed for further arguments on 16.07.25.
		Page No. 19/20	अभिक्र बर र्या क्रिक्सिकारी-01

Page No. 19/20

०.१५८० - १८ १८८० वर्ष १६ १८७ वर्ष

CNR No. DLCT12- 000178- 2025 & CRCases 14/2025  STATE Vs ALKA LAMBA FIR No. 80/24, PS PARLIA MENT STREET	Crimin al (State Case)	221/ 223(A)/ 132/285 of BNS	01	Former MLA	27.06.25	_		Put up for consid eration on point of cogniz ance	07		_						-	_		Fresh case has been received by way of assignment on 27.06.2025. It was checked and registered. Ld. APP for the state sought some time to go through the file and made submissions regarding cognizance. At request, matter be put up for cognizance on 08.07.2025.	Short date given and runnecessary adjournment are beingiven. Further a efforts a made dispose case expeditiousl	es and ts as been all received by way of assignment on to 27.06.2025.
--	---------------------------------	--------------------------------------	----	---------------	----------	---	--	---	----	--	---	--	--	--	--	--	---	---	--	---	---	---

Submitted Please

Forwarded Please:-

विकास स्टिम्स्य

Rower Avenus Biotrict Courts How Date:

Prepared by :- (JA/ Ahlmad) in the court of Sh. Paras Dalal Ld. ACJM-01/RADC, ND

## 🗸 नेहा मित्तल **NEHA MITTAL**

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 कमरा मं, 502, पाँचवा तल Room No. 592, Fifth Floor राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

To,

The Ld. Principal District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Sub.: Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assembly

(MLAs).

Ref.: No. MP/MLAs/RACC/Gaz./2024/298D-307D dated 12.01.2024.

Respected Ma'am,

In reference to the above captioned letter and subject, kindly find enclosed herewith the requisite information in the prescribed proforma for the month of JUNE, 2025.

Yours faithfully,

Additional Chief Judicial Magistrate-03 गडज़ ऐवंन्यू जिला न्यायालय, नई दिल्ली

Rouse Avenue District Courts, New Delhi

## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS REPORT FOR THE MONTH OF JUNE, 2025

1. Name of Presiding Officer: MS. NEHA MITTAL

2. Designation: ACJM-03, RADC, NEW DELHI

- 3. Date Since which posted in the Court: 26-10-2024 (Afternoon Session)
- 4. Total number of cases pending on the first day of the month: 23
- 5. Number of cases disposed in the month with details i.e. conviction, acquittal, discharge or acceptance of closure report, etc.: 01
- 1. CR No13/2025 STATE Vs Udit Raj FIR no. 17/2025 U/s 223(a)/3(5)BNS PS Parliament Street , DOD 05/06/2025 Cognizance declined.

6. Number of cases pending on the last day of the month: - 22

Sr. No	CNR No. and Case Title	Natur e - wheth er state case, compl aint case or closur e report	Penal statutes involve d		er	Date of Institutio n	Date of taking cogniza nce	Date of framing of charge		Pro	ses dro	ion ses	State ment of accus ed – wheth er recor ded or not ?	Detail defer witne Defenc e witnes ses cited	Defe nce	Date since when matter has been posted for final arguments	Whether there is any stay of proceedin gs ordered by superior court, if yes give details	eth er any	date of dispos al of case.	the work done in the	taken for expeditio	disposal
I.	CR NO 17/2019D LCT-12- 000141- 2019	State Case FIR NO 76/201	323/354 /354C/1 53A/14 7/149/4 52/186/	18	Sitting MLA	29.09.14	16.07.16	17.07.18	Defenc e evidenc e	45	13	32	Yes	30	18	No	No	No		On 09.06.2025  .DW-14,15,16,17 & 18 have been examined, cross-	dates will be given	



STATE VS SOMN, TH BHART & ORS	X I	353/356 /143/15 2/506/5 09/427/ 341/342 /34 IPC											examined & discharged. Matter is now listed for 08.07.2025 for DE.	ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	which 18 witnesse s have been examine d.
2. CR NO 4/2024 DLCT 12-000085 2024 STATI VS RITAB ATA BANER EE & ORS	Case FIR NO 57/20 3	/332/14 7/149/3 4 IPC	Former MP	08.04.16	30.08.17	Charge	20	_		-	No	No	Matter was not listed in June 2025	No adjournm ent shall be granted in the aforesaid cases unless under compellin g circumsta nces. The court shall fix short dates in the matter not more than a week. The witness having similar roles	being quashed as the parties have settled the case.

(N)

1,

																		during investigat ion be called on the same day for examinati on in order to expedite the trial. As far as possible, and applicable use Section 294 Cr.PC for admission of document s.	
3.	CT NO 15/2019 DLCT- 12- 000215- 2019 VIKAS SANKRI TYAYA N @ VIKAS PANDEY Vs ARVIND	Compl aint Case	500 IPC	ī	Former CM	05.03.19	01.05.19	_	Notice U/S 251 CrPC	2	_	 _	-	1	 The Hon'ble Supreme Court has directed this Court to not proceed with trial till further orders.	to vacatio n of interim order in SLP (Crl) No. 2413/2 024	date of listing is reflected on the website of Hon'ble Supreme Court, matter has been adjourned for 10.07.2025	be given and no unnecess ary adjournm ent shall be granted. Further all efforts	The Hon'ble Suprem e Court has directed this Court to not proceed with the trial till further orders.

 $\left\langle h\right\rangle$ 

	KEJRIW AL					,										e Supre me Court.		usly.	
4.	CT NO 03/2023 DLCT- 12- 000039- 2023  GAJEND ER SINGH SEKHA WAT VS ASHOK GEHLOT	Compl aint Case	500 IPC	1	Former CM	04.03.23	04.03.23	_	Argum ents on framing of Notice and argume nts on applicat ion U/s 91 CrPC	2	4	_		Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No 35172/202 3 & Crl M.C. No 9402/2023	Yes		Matter was not listed in June 2025. Vide order dated 26.03.2025 passed by Hon'ble High Court of Delhi, interim order of stay has been continued till next date of hearing i.e. 17.07.2025 in the High Court of Delhi. Accordingly matter was adjourned for further proceedings to 22.07.2025.	unnecess ary adjournm ent shall be granted. Further all efforts are made	Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No 35172/20 23 & Crl M.C. No



																						9402/202
5.	CR NO 12/2022 DLCT- 12- 000073- 2022 STATE Vs VASU RUKHA R & ORS	State Case FIR NO 200/22	143/147 /149/18 6/188/3 32/353 IPC & 3 PDPP ACT	30	Former MP	21.07.22	19.10.22		Argum ents on Charge /further proceed ings	41	1		_	-	_	_	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.A No 11549/202 3 & Crl M.C. No 3077/2023	Yes	to order of Hon'bl e High Court of Delhi where the matter is	Matter was not listed in June 2025. Order dated 04.04.2025 passed by Hon'ble High court of Delhi was filed whereby the interim order has been continued till the NDOH i.e 21.07.2025, accordingly matter was adjourned for 02.08.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	ngs Stayed by Hon'ble High Court in Crl M.A No 11549/20 23 &
6.	CT NO 17/2019 DLCT- 12- 000221- 2019 IMRAN HUSSAI N VS VIJENDE R GUPTA	Compl aint Case	499/500 /35 IPC	3	Sitting MLA	07.08.18	13.09.18	18.11.20	Miscell aneous Appear ance	3		3	_	-		-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 833/2021	Yes	to the outcom e of Crl MC NO 833/20 21 pendin	Hon'ble High Court of Delhi. Vide order di 28.04.2025 passed by Hon'ble High Court of Delhi, the interim	and no unnecess ary adjournm ent shall be granted. Further all efforts are made	Stayed by Hon'ble High Court in Crl MC No 833/2021



	& ORS																		of Delhi.	Hon'ble High Court of Delhi, accordingly matter is adjourned for 18.08.2025.	expeditio	
7.	CT NO 13/2019 DLCT- 12- 000211- 2019 SATYEN DAR JAIN Vs MANJIN DER SINGH SIRSA & ORS	Compl aint Case	499/500 /501/50 2/34 IPC	3	Former MLA	29.05.17	03.06.17	03.07.19	Miscell aneous Appear ance	3	-	3	Yes	5	5	22.12.20	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.C. No 1746/2021	Yes	to outcom e of Crl MC No 1746/2 023 pendin g in the Hon'bl	Matter was not listed in June 2025. Proceedings in the present matter has been stayed by Hon'ble High Court of Delhi and NDOH before Hon'ble High Court is 15.09.2025. Accordingly, matter was adjourned for 20.09.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	
8.	CT NO 18/2019 DLCT- 12- 000225- 2019  DR SUBRA MANIA M SWAMY Vs SONIA GANDHI	Compl aint Case	403/406 /420/12 ОЬ IPC	7	Sitting MP	14.02.13	12.07.13	-	PE	2	-		-	-	-	-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 578/2021		to the outcom e of Crl MC No. 578/20 21 pendin g in	Court of Delhi.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case	Stayed by Hon'ble High Court in Crl MC No 578/2021



	& Ors														,	Delhi.		expeditio usly.	
9.	CR NO 2/2019 DLCT- 12- 000017- 2019 STATE Vs AMANA TULLAH KHAN & ORS	State Case FIR NO 54/201 8	186/353 /332/34 2/323/5 04/506 (ii)/120 B/109/1 14/149/ 34/36 IPC	13	Sitting MLA	13.08.18	18.09.18	-	Charge (Order on charge already passed)	71	-	_	_		In W.P. (Crl) No 3559/2018 , Hon'ble High Court has directed that the Trial Court will refrain from Proceedin g further, after passing Order on Charge. Next date of hearing before Hon'ble High Court of Delhi is 11.03.202 5	to the order of Hon'bl e High Court, where the	Matter was not listed in June 2025. Interim stay order has been continued and NDOH is 08.07.2025 before Hon'ble High Court of Delhi. Accordingly the matter is adjourned for 14.07.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	In W.P. (Crl) No 3559/201 8, Hon'ble High Court has directed that the Trial Court will refrain from Proceedi ng further, after passing Order on Charge.

\*



10.	CT- 23/2019 DLCT- 12- 000249- 2019 RAJIV BABBAR Vs SHASHI THARO OR	Compl aint Case	499/500 IPC	I	Sitting MP	03.11.18	21.01.19	Argum ents on Notice U/S 251 CrPC	7		-	-	_	_	Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.12360/ 2024	Yes	to the outcom e of by the Hon'bl e Supre me Court in the matter	in JUNE 2025. Present matter has been stayed by Hon'ble Supreme Court. The tentative date of hearing before the Hon'ble Supreme Court of India is 15.07.2025, accordingly matter is adjourned for 26.07.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Hon'ble Suprem e Court
11.	CT NO 10/2019 DLCT- 12- 000193- 2019 SIDDHA RTHA SINGH Vs PINAKI MISHRA	Compl aint Case	499/500 IPC	ì	Sitting MP	15.03.19	15.03.19	 Framin g of Notice U/S 251 CrPC	1	 1					Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2595/2019	Yes	to the outcom e of Crl MC No. 2595/2 019 pendin g in Hon'bl e High	in JUNE 2025. Matter has been stayed by the Hon'be High Court of Delhi vide order dated 14.05.2025 and NDOH before the Hon'ble High Court is 08.09.2025, accordingly matter is adjourned for 15.09.2025, awaiting for further order of	and no unnecess ary adjournm ent shall be granted. Further all efforts	Hon'ble High Court in Crl MC No 2595/201 9

ſ



12.	CT NO 16/2019 DLCT- 12- 000217- 2019  RAJIV BABBAR Vs ARVIND KEJRIW AL AND ORS	Compl aint Case	499/504 1/500/3 4 IPC		Former MLA	21.01.19	05.02.19		Argum ents on Notice U/S 251 CrPC	8	3	-	_			Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.13279/ 2024	-	to the outcom e of SLP no.132 79/202 4 pendin g in	Matter was not listed in JUNE 2025. Matter has been stayed by the Hon'ble Supreme Court of India. The tentative date of hearing before Hon'ble Supreme Court is 15.07.2025. Accordingly matter was adjourned for 19.07.2025 for awaiting further orders of Supreme Court of India.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Hon'ble Suprem e Court in the matter bearing SLP no.13279 /2024 dt 05-10-
13.	CT NO 11/2019 DLCT- 12- 000195- 2019 SIDDHA RTHA SINGH Vs PINAKI MISHRA	Compl aint Case	499/500 IPC	1	MP	17.12.18	15.01.19	-	Framin g of Notice U/S 251 CrPC	1		-		_	-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2617/2019 & MA No 10470/201	Yes	to the outcom e of Crl MC No. 2617/2 019 & MA No 10470/ 2019 pendin g in	Matter was not listed in JUNE 2025. Matter has been stayed by Hon'be High Court of Delhi vide order dated 14.05.2025 and NDOH before the Hon'ble High Court is 08.09.2025, accordingly matter is adjourned for 15.09.2025, awaiting for further order of Hon'ble High Court of Delhi.	be given and no unnecess ary adjournm ent shall be granted. Further all efforts	Hon'ble High Court in Crl MC No 2617/201 9 & MA No 10470/20 19



14	CT NO 44/2019D LCT-12- 001167- 2019  VIJENDE R GUPTA Vs ARVIND KEJRIW AL AND ANR	Compl aint Case	499/500 IPC	2	Former CM	06.06.19	06.06.19	01.08.19	CE	6	-	_		_	 Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 6508/2019	to the outcom e of Crl MC No. 6508/2 019 is pendin g in	Matter was not listed in JUNE 2025. Matter has been stayed by the Hon'ble High Court & NDOH is 25.08.2025. Accordingly, matter is adjourned for 02.09.2025 awaiting for further orders of Hon'ble High Court of Delhi.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Hon'ble High Court in Crl MC No 6508/201 9
15	CT NO 25/2021 DLCT- 12- 000089- 2021  AAM AADMI PARTY VS VIJENDE R GUPTA	Compl aint Case	499/ 500/ 504 IPC	1	former MP	13.12.21	15.12.21		Misc./ Appear ance (Order on Summ oning passed on 29.06.2 022)	6					The petition regarding quashing of summoni ng order passed by this court is pending before the Hon'ble High Court and as per the order dated	to the outcom e of Crl MC No. 3467/2 022 pendin g in Hon'bl	Matter was not listed in JUNE 2025. Matter has been stayed by Hon'ble High Court of Delhi & NDOH is 25.07.2025. Matter was adjourned for further proceedings on 31.07.2025 for awaiting further orders of Hon'ble High Court of Delhi.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	There is no stay on the proceedi ngs before this court, however, exempti on from appeara nce has been granted to the



		05.09.202	accused
		2 of	through
		Hon'ble	duly
		Delhi	authoriz
		High	ed
1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		Court, the	counsel.
		Hon'ble	Stayed
		Delhi	by
		High	Hon'ble
		Court has	High
		adjourned	Court of
		the matter	Delhi in
		for	Crl MC
		08.02.202	No
1		4 and the	3467/202
		interim	2. Only
		orders	interim
		qua the	relief
		appearan	that has
		ce of the	been
		petitioner	granted
		have been	to the
		continued	accused
		till the	is that
		Hon'ble	he shall
		High	be
		Court of	granted
		Delhi for	exempti
			on from
1 1 1 1 1		04.11.24.	
			appeari
			ng
			through
			duly
			authoriz
	1 1 1	1 1 1 1 1	
			ed counsel.

P/

16.	13/2024 DLCT12- 000275- 2024 STATE VS NARBA DA PRASAD PRAJAP ATI	State case FIR NO 38/200 6	147/148 /149/18 8/332/3 4 IPC		-	21-05- 2008	21-06- 2008	01-08- 2018	Judge ment	19	4	14	yes	-		-		-	025	the open Court, accused Narbada Prasad Prajapati is acquitted of charges under Section	be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Sometim es adjourn ments have to be granted under compelli ng circumst ances due to non availabili ty of the counsels or the accused persons. Filing of miscella neous applicati ons.
17	CR/16/2 024 CNR NO DLCT1 2- 000371- 2024 STATE Vs YOGE NDER CHAN	State	210(1) / 223 IPC	2	Sitting MP	07-12- 2024	17-10- 2023	03-05- 2025	Prosec ution Eviden ce	17	-		not	-	-	-	-	-		Matter was not listed in June 2025	be given and no unnecess ary adjournm ent shall be granted. Further all efforts	adjourn ments have to be granted under compelli ng circumst ances due to

(h)

DOLIA																usly.	availabili ty of the counsels or the accused persons. Filing of miscella neous applicati ons
CT Cases/8/ 2025 DLCT1 2- 000071- 2025 SHIV KUMA R SAXEN AVS ARVIN D KEJRI WAL AND ORS.	Compl aint Case	156(3) Cr.P.C.	3	Former CM	9		Misc. appear ance			•		-	•	30-06- 2026	On 09.06.2025  No report has been received from the Director,FSL. In view thereof, issue notice to Director,FSL to appear in person for 28.06.2025.  On 28.06.2025  Notice issued to Director, FSL has not been received back. Be awaited. In the meanwhile, issue fresh notice to Director, FSL to appear in person for 11.07.2025	and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	adjourn ments have to be granted under compelli ng circumst ances due to



. .

19	CR Cases/3/ 2025 DLCT1 2- 000070- 2025 STATE Vs MANJE ET SINGH AND OTHE RS	~	147/14 9/188/ 427IP C	10	Sitting MLA	06-09- 2014	06-09- 2014	09-09- 2019	S.A.	12	-	9	yes		-	-	No	in June 2025	be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	under compelli ng circumst ances due to
20	CR Cases/5/ 2025 DLCT1 2- 000078- 2025 STATE Vs PRADH UMAN RAJPU T	State Case FIR NO 123/20 12	186/35 3/352/ 427 <i>IP</i> C	1	Sitting MLA	23.12.201	06.04.20 17	27.05.20	P.E.	17			-	-	-	•	-	Matter was not listed in June 2025	be given and no unnecess ary adjournm ent shall be granted. Further all efforts	adjourn ments have to be granted under compelli ng circumst ances due to

M/

																		expeditio usly.	availabili ty of the counsels or the accused persons. Filing of miscella neous applicati ons
2	CR Cases/9/ 2025 DLCT1 2- 000108- 2025 STATE Vs SWATI MALI WAL JAIHIN D	State Case	74/86 JJB(ca re & Protect ion) Act	2	Sitting MP(At the time of Compl aint case filed)	10.03.202	28.07.20 17	28.04.20	P.E.	12	-	7	-	-	-		On 09.06.2025  CW-6 was examined,cross- examined and discharged.  CW-7 was examined in chief and cross- examination was deferred.  Now, matter was listed for CE on 30.06.2025.  30.06.2025  Witness Virender Paswan was dropped from the list of witnesses as he was unserved through DCP.  CW 8 Inspector Santosh Chauhan was examined, cross- examined and	be given and no unnecess ary adjournm ent shall be granted. Further all efforts	Sometim es adjourn ments have to be granted under compelli ng circumst ances due to non availabili ty of the counsels or the accused persons.

M

																	discharged. Matter is now listed for CE on 09.07.2025.		
222	CR No 10/2025 DLCT1 2- 000123- 2025 STATE Vs DEREK O' BRIEN	State	188/14 5/34 IPC	10	5 Sitting MPs, 4 Former MPs, & 1 Vice Preside ent, TMCP	09.04.202	21.04.20 25	_	Charge	8	-	-	-	-	-	-	Matter was not listed in June 2025	and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case	adjourn ments have to be granted under compelli ng circumst ances due to non availabili

(AHLMAD)

ACIM OS, M.P./M.L.A Cases
Rouse Avenue Court Complex, Delhi

राउन ऐवेन्यू जिला चारण करिन्ती Rouse Avenue District Courts, New Dollil

1

WAIBHAV CHAURASIA
MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MP (MILLEN)
REPORT FOR THE MONTH OF JUNE 2025

1. Name of Presiding Officer

: SH. VAIBHAV CHAURASIA

Room No. 503, Fifth Floor राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

2. Designation

: ACJM-04

3. Date since which posted in the Court

: 26.10.2024 (Afternoon)

4. Total number of cases pending on the first day of the month (as on 01.01.2025)

: 21 cases

5. Number of cases pending on the Last day of the month

: 20 cases

S. No	CNR No. and Case Title	Nature – whether state case, complaint case of closure report	Penal statutes involved	No. of accu sed	Whether accused is sitting or former MP/ MLA	Date of institution	Date of taking congnizance	Date of framing of charge	Present stage	Wit nes ses cite d	dro ppe d	Wit nes ses exa min ed	State ment of accus ed – whet her recor ded or not?	witne sses cited	Defe nce witn esse s exa mine d	Date since when matter has been posted for final argumen ts	Whethe r there is any stay of procee dings ordere d by superio r court, if yes give details	any interim	Expected date of disposal of case	Short summary of the work done in the case during the month	Action Plan formulated and the steps taken for expeditions disposal of the case	Specific reasons, if any causing delay in disposal of case
1.	DLCT12- 000220-2024 Misc. Crl. No. 53/24 Mohammad Illas v. State & Ors.		U/s 175 of BNSS, 2023	7	Three accused persons are Ex-MLAs and one of the accused persons is a sitting MLA	22.08.2024	NA	NA	Argume nts		NA		NA	NA	NA	NA	No	No	Sessions	proceedings have been stayed by Hon'ble Sessions Court till 31.05.25 so matter renotify on 04.06.2025. On 04.06.2025 proceedings have been stayed by Hon'ble Sessions Court till 31.07.25 so matter renotify on 01.08.2025.	are taken by giving shortest possible dates for expeditions disposal of the case.	pertains to the 2020 North East Delhi Riot Case for which Special Prosecutor has been appointed and multiple FIRs have already been registered.  ATR was filed on behalf of Special Cell on 12.11.2024.  Application u/s 175 of BNSS was disposed off on 01.04.2025.
2.	DLCT12- 001357-2019	CT. C NO. 53/2019	U/s 276B R/w 278B AND 278E	3	One of the accused	14.02.2019	28.02.2019		Argume nts on charge	3	-	03 wit nes	Not Recor ded	**		1	Yes Vide	Yes Vide latest	Depends upon the order of Hon'ble High	On 09.05.25, undersigned was on leave. a copy		Stay of proceedings by Hon'ble High

Page 1 of 16

अतिरिक्त मुख्य न्वार्यिक दण्डाधिकारी-०4 Additional Chief Judicial Magistrate-04 राउज़ ऐवेन्य बिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) & ROOP KISHORE MADAN		OF THE IT ACT, 1961	persons is a sitting MP.	·			and awaitin g orders of Hon'ble High Court of Delhi.			ses wer e exa min ed in pre- char ge evid enc e				order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	order dated 04.12.2024	16.04.2025 of		Court of Delhi
3. DLCT12- 001361-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) &ROOP KISHORE MADAN	CT. C. NO. 55/2019	U/S 276B/278B/2 78E OF IT ACT, 1961	One of the accused persons i a sitting MP		28.02.2019		Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3	-	03 wit nes ses wer e exa min ed in pre- char ge evid enc e	Not Recor ded			Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.2024	On 09.05.25, undersigned was on leave. a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 03.09.2025. Accordingly, matter was renotify for 10.09.2025.	expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
4. DLCT12- 001359-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR &ROOP KISHORE MADAN		U/S 276B/278B/2 78E OF IT ACT, 1961, FOR THE FY 2014-15	One of the accused persons a sitting MP		28.02.2019	_	Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3		03 wit nes ses wer e exa min ed in pre- char ge evid enc e	Not Recor ded	 	-	Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High	Yes Vide latest order dated 04.12.2024	On 09.05.25, undersigned was on leave. a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 03.09.2025.	expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
(Ahlı	nag)				(				9	Page 2	of 16			(		अतिरिच Additio	त मुख्य व्याधिक स्पेड onal Chief Judicial Ma	धिकारी-04 agisi:**e-04

अतिरिक्त मुख्य न्यायिक घ्यडाधिकारी-04 Additional Chief Judicial Magistrae-04 राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Defini

	· · ·				_																	
,																	Court of Delhi.			Accordingly, matter was re- notify for 10,09,2025.		
5.	DLCT12- 001363-2019, I.T.O. VS. M/S AIMS PROMOTER S PVT. LTD., MALOOK NAGAR	CT. 56/2019	U/S 200 Cr.P.C. R/w 276B/278B/2 78E OF THE IT ACT, 1961 FOR THE FY 2012-13	2	Sitting MP.	19.04.2018	19.04.2018	15.04.2	Final argume nts and awaitin g orders of Hon'ble High Court of Delhi	2		2	Recor ded	-	02 with esse s were exa mine d	01.06.202 2	Yes Vide order dated 31.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.2024		On 09.05.25, undersigned was on leave. a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing 03.09.2025. Accordingly, matter was renotify for 10.09.2025.	expeditious disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi
6.	DLCT12- 001351-2019, MANISH SISODIA VS. MANOJ KR. TIWARI (MP), PARVESH SAHIB SINGH VERMA(MP), HAS RAJ HANS(MP), HARISH KHURANA, VIJENDER GUPTA(ML A), MANJINDE R SINGH SIRSA(MLA)	CT. C. NO. 51/2019	U/S. 499/500/34/3 5 IPC	6	Yes	22.07.2019	22.08.2019		Framin g of notice and awaitin g orders of Hon'ble High Court of Delhi	7		3 wit nes ses wer e exa min ed in pre-sum mo nin g evid enc e.	Not Recor ded		-		Yes Vide order dated 23,11,2 023, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes	Depends upon the order of Hon'ble High Court of Delhi	On 27.05.2025, a copy of order dated 23.05.2025 of Hon'ble High Court of Delhi was received through counsel whereby directions have been given for continuation of interim order till the next date of hearing i.e. 09.09.2025. Accordingly, matter was renotify for 15.09.2025.	will be taken for expeditious disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi
7.	DLCT12- 001350-2019 ZEE MEDIA CORPORATI ON LTD. VS. MS. MAHUA MOITRA	CT.C. NO. 50/2019	U/S. 499/500 IPC	1	Former MP	19.07.2019	02.08.2019	10.01. 2020	Post notice complai nant's evidenc e and awaitin g orders	2	-	2 wit nes ses wer e exa min	Not Recor ded	-	-		Yes Vide order dated 07.01.2 021 and 06.04.2	Yes Vide order dated 30.11.2023 of Hon'ble High Court of Delhi	the order of Hon'ble High Court of	On 13.05.2025, undersigned was on leave. a copy of order dated 07.05.2025 of Hon'ble High Court of Delhi was received	will be taken for expeditious disposal of the case after vacation of	Undertaking given by Ld. Counsel for complainant before Hon'ble High Court of Delhi that he would not

(Ahlmaa)

Page 3 of 16

अतिरिक्त मुख्य न्याविक दण्डाधिकारी-04 Admitional Chief Judicial Magnation-04 राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Defini

								of Hon'ble High Court of Delhi		ed in pre- sum mo nin g evid enc e			O21, Ld. counsel for respond ent was bound by the stateme nt given by him before Hon'ble High Court of Delhi that he would not get witness es examin ed before the Trial Court.	which records the undertakin g given by Ld. counsel for respondent that he would not examine any witness before this Court till next date.		through proxy counsel as per next date of hearing before the Hon'ble high court is 11.08.2025 . matter was renotify for 13.08.2025.		examine any witness before the trial court.
8.	DLCT 12 000028-2021 Delhi Jal Board VS. Adesh Gupta &Otrs.	CT.C. No. 5/2021	U/s 499/ 500/34/35 IPC	4	Two accused persons are sitting MLAs.	18.03.2021	06.04.2021	Framin g of notice and awaitin g orders of Hon'ble High Court of Delhi.	9	4 wer e exm ined in pre- sum mo nin g evid enc e	Not Recor ded		 Yes Vide order dated 18.12.2 021, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide order dated 05.08.2022 and 01.11.2023 of Hon'ble High Court of Delhi	the order of Hon'ble High Court of Delhi	On 15.05.2025 copy of order dated 08.05.2025 of Hon'ble High Court of delhi is received through e-mail , whereby the said matter has been re- notified on 02.09.2025 matter was re- notify for 09.09.2025.	disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi

Page 4 of 16

अतिरिक्त मुख्य न्यायिक द्रमध्यभिकारी-04 Additional Chief Judjeal Magnstrate-04 राउज ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Dethi

9.	DLCT 12 000080-2021 Tajinder Pal Singh Bagga VS Subramanian swamy	CT.C. No. 21/2021	U/s 499 r/w section 500 IPC	1	Former MP	16.11.2021			Framin g of noticea nd awaitin g orders of Hon'ble High Court of Delhi	4		wit nes ses wer e exa min ed in pre- sum mni ng evid enc e	Not Recor ded			Yes  Vide order dated 04.04.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 21.08.2024 of Hon'ble High Court of Delhi		On 05.05.2025 Counsel of both parties submitted that the Hon'ble High Court has re-notified matter for 26.08.2025.the reader of the court also verified the same from the official website of Hon'ble High Court of delhi. Matter was renotify for 30.08.2025	disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi
10.	CNR No. DLCT12- 000057-2021, CBI Vs. Arvind Khanna	Cr.C No. 2/2021 R.C.No.AC-I- 2007-A 0003	Sec 23 (1) r/w section 4 (1) of Foreign Contribution (Regulation Act, 1976	1	Former MLA	14.12.2010		-	Supply of docume nts and awaitin g orders of Hon'ble High of Delhi	17	,		Not Recor ded			Yes  Vide order dated 08.12.2 022 of Hon'ble High Court of Delhi whereb y Trial Court was directed to adjourn the proceed ings.	Yes Vide latest order dated 28.08.2024 of Hon'ble High Court of Delhi	the order of Hon'ble High Court of	Matter was not listed in May. Vide order dated 07.03.2025, Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 16.07.2025. Accordingly, directions have been given to file the copy of the said order on the next date i.e. 24.07.2025.	will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
11.	DLCT12- 000074-2022, State Vs. Hidyatullah & Ors	Cr.C.No.13/22	186/353/34 IPC	12	One of accused persons is a sitting MLA	28.07.2022	01.08.2022		Scrutint y of docume nts, argume nt on the point of charge and awaitin g orders of Hon'ble	28	-		Not Recor ded	-	 	Yes  Vide order dated 13.09.2 022, 19.10.2 022 and 04.09.2 023, 19.03.2 024  Hon'ble High	Yes Vide latest order dated 08.10.2024 of Hon'ble High Court of Delhi	Delhi	bailable warrants	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	proceedings by Hon'ble High

(Ahlmal)

Page 5 of 16

अतिरिक्त मुख्य न्यायिक क्ष्मेडाधिकारी-04 Adक्काonal Chief Jughtial Magra: \*\*^0.04 राउन ऐवेन्यू जिला न्यायालय , नई दिल्ली Rouse Avenue District Courts, New Delhi

		Ct Career	See EOO IDC	2	Former	10.05 2022	22.07.2022	00.13.2	Court of Delhi						Court of Delhi has given directio ns for stay of Trial Court proceed ings			placed on record.Ld. Counsel seeks some time to file the order. Renotify for 30.05.2025 On 30.05.2025 Accused Amanatullah khan has appeared through VC. Since the accused has appeared, the bailable warrants stands canceled. Ld. Counsel submits that the next date before the hon'ble High Court is 07.11.2025. Order of Hon'ble High Court has been placed on record. Re-notify for 14.11.2025.		
12.	Manjit Singh GK Vs. Manjinder Singh Sirsa	Ct. Cases:- 09/2023	Sec. 500 IPC		Former MLA		22.05.2023	06.12.2 023	Stateme nt of accused under section 313 of Cr.P.C.	5		05 wit nes ses wer e exa min ed, cros s exa min ed and disc har ged.	Not Recor ded		No	No	Depends upon the order of Hon'ble High Court of Delhi	Matter was not listed in May 2025.Vide order dated 24.02.2025, Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 24.07.2025. Accordingly, matter adjourned for PE/ further proceedings for 28.07.2025.	dates are given for expeditious disposal of case.	Stay of proceedings by Hon'ble High Court of Delhi
13.	00093-2023, State Vs. Brij Bhushan & Anr.	Cr. Case:- 06/2023	Sec. 354,354D,35 4A,506(1),10 9 of IPC	2	One of the accused persons is an Ex-MP		07.07.2023	21.05.2 024	PE	43	04		Not Recor ded	 -	 No	No	July, 2025	Witness PW-6 'SR' partly examined and his further examination was deferred. matter	convenience of victims/prosecutio n witnesses as well as Ld. Counsel for accused persons.	charge was pronounced on 10.05.2024 and charge was framed on 21.05.2024.

(Ahlmal)

Page 6 of 16

अतिरिक्त मुख्य न्यायिक दृण्डाधिकारी-04 Adomional Chief Judibal Mayıs:------0,4 राउज़ ऐचेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

31																					
																			'SR' further cross-examined and discharged. Witness at serial no.2i.e. Ms. P be summoned for next date of hearing. matter adjourned for PE on 29.05.2025. On 29.05.2025 PW-7 is parlly examined in chief and further examination-in-chief deferred for the reason stated in the evidence, witness has been conseled by retiring to the chamber and has been asked questions as to whether she is under any undue influence, threat and assurance has been given to her regarding protection. Ld. Counsel for the witness has also accompanied in the chamber. PW-7 is bound down for the next date of hearing. Matter adjourned for PE on 08.07.2025		witnesses are required to be examined.  So far, 4 witnesses have been examined and Ld. Defence counsel has been conducting extensive crossexamination of the prosecution witnesses.
DLCT12- 000115-2023, DRI Vs. Baba Leather Impex Pvt. Ltd. & Ors	Ct. Case No. 12/2023	Sec. 132 of The Custom Act	5	one of the accused persons is a sitting MLA	06.06.2023	11.08.2023	•	Argume nts on charge	31	2	18	Not Recor ded	1	-		No	No	August, 2025	matter is listed for arguments. Part arguments on charge heard. Renotify for	dates are given and appropriate steps are being taken for expeditious	miscellaneous application by the
	DLCT12- 000115-2023, DRI Vs. Baba Leather Impex Pvt.	DLCT12- 000115-2023, DRI Vs. Baba Leather Impex Pvt.	DLCT12- 000115-2023, DRI Vs. Baba Leather Impex Pvt.  Ct. Case No. 12/2023  Sec. 132 of The Custom Act	DLCT12- 000115-2023, DRI Vs. Baba Leather Impex Pvt.  Ct. Case No. Sec. 132 of The Custom Act	DLCT12- 000115-2023, DRI Vs. Baba Leather Impex Pvt.  Ct. Case No. Sec. 132 of The Custom Act persons is a sitting MLA	DLCT12- 000115-2023, DRI Vs. Baba Leather Impex Pvt.  Ct. Case No. 12/2023  Act  Sec. 132 of The Custom Act  The Custom Act  Act  O6.06.2023  a sitting MLA	DLCT12— 000115-2023, DRI Vs. Baba Leather Impex Pvt.  Ct. Case No. 12/2023  Sec. 132 of The Custom Act  Sec. 132 of The Gustom Act  Sec. 132 of The Secusor Secusion Secusion Secusor Secusor Secusor Secusor Secusion Secusion Secusion Secusion Secusion Secusion Secusion Secusion Secusion Secusion Secusor Secusion Secusion Secusion Secusion Secusion Secusion Secusion	DLCT12-000115-2023, DRI 12/2023 Act Sec. 132 of The Custom Act 5 a sitting MLA 5 a sitting MLA 5	DL.CT12— 000115-2023, DRI VS. Baba Leather Impex Pvt.  Ct. Case No. Sec. 132 of The Custom Act	DL.CT12— 000115-2023, DRI Vs. Baba Leather Impex Pvt.  Ct. Case No. 5ec. 132 of The Custom Act  Sec. 132 of The Custom Act  Sec. 132 of The Sustom Act  Sec. 132 of The Sustom Act  Sec. 132 of The Cu	DLCT12- 000115-2023, DRI Vs. Baba Leather Shabe Leather Impex Pvt.  Cr. Case No. 12/2023	DLCT12— 00115-2023, DR1 Vs. Baba Leather Impex Pvt.  Ct. Case No. The Custom Act  Sec. 132 of The Custom Act  The Sustom Act  Sitting MLA  The Custom Act  Argume accused persons is a sitting MLA	DL.CT12-   Ct. Case No.   Sec. 132 of   5   One of the   06.06.2023   11.08.2023     Argume   31   2   18   Not   Record   Persons is a siting   MLA   MLA	DL.CT12-   000115-2023   DRI   2/2/2023   The Custom Act   Sec. 132 of T	DLCT12- 000115-2023 DR1 Vs. Baba Leather Impex Pvt.  DLCT2- 04 Case No. Sec. 132 of The Custom Act	DLCT12— 000115-2023, 12/2023	DL.CT12— D00115-2023, 12/2023 The Castom Act Sec. 132 of The Castom Act Shah Leather Impex Pvt.  D00115-2023, 12/2023 The Castom Act Shah Leather Impex Pvt.  D1.CT12— D1.CT12	DLCT12— D00115-0723, D1 12/2023 The Custom Act No. The Custom Act No. The Custom Charge Act No. The Custom Act No. The Custom Charge Charge MLA  No. The Custom Charge Act No.	DLCT12-000115-2023, 12/2023	DLCT12— DLCT2— DLCT2— CL Case No. DDLCT2— DLCT2— LCTI2- DULCTI2- ge 7 of 16	

अनिरिक्त मुख्य न्यायिक दण्डाधिकारी-04 Adiational Chief Judicial Magus: \*\*^.14 राउज़ ऐवेन्यू जिला न्यायालय, नउं दिल्ली Rouse Avenue District Courts, New Delhi

						charge heard. Renotify for fruther arguments on charge on 13.06.25. on 13.06.2025 Arguments have been heard on behalf of the complainant. Ld. Defence Counsel has sought adjournment stating that he would address his arguments on the next date of hearing. Renotify for fruther arguments on charge on 26.06.25. on 26.06.2025 Senior Counsel is out of country and would arive by 01.07.2025. it is imperative to mention herein that arguments on charge on the side of defence is to be lead. Renotify for fruther arguments on charge on the side of the side of charge on the side of defence is to be lead. Renotify for fruther arguments on charge on 12.07.25	
Cr. CASE No. 14/2023  Sec. 125 OF REPRESEN TATION OF PEOPLE ACT	1 EX-MLA 01.11.2023	y of docume nts, argume nts on charge and	R	Recor		Depends upon the orders of Ld.  Ld.  Revisional arguments on behalf of the accused, focusing on the adequacy of the investigation regarding para 9(d) of the ordersheet dated 04.03.2024. The court made diligent efforts to collect evidence from the andle, but no one was	Revision petition was filed by the accused against the summoning order was dismissed on 07.03.2025 now matter fixed for arguments on point of charge for 08.04.2025.
	TATION OF PEOPLE	14/2023 REPRESEN TATION OF PEOPLE	TATION OF PEOPLE ACT Status	TATION OF PEOPLE ACT  ACT  REPRESEN TATION OF PEOPLE ACT  Represent the people of the	REPRESEN TATION OF PEOPLE ACT Status Specification of	TATION OF PEOPLE ACT Status Specific Recorded Status Specific Recorded Specific Reco	Remotify for fruiter againsts on charge on the stating that he would address the would address

Page 8 of 16

द्धितिरिक्त मुख्य न्यायिक देण्डाधिकार्ग-04 Adiikional Chief Judicial Mag. - 194 राउज़े ऐवेन्यू जिला न्यायालयः सर्वे निकर्त Rouse Avenue District Courts, New Delha

, 7					TTT		present to follow
		1 1 1			1 1 1		up the directions
					1 1 1	1 1 1	up the directions. The court is
1	1			1 1 1	1 1 1	1 1 1	The count is
	•			1 1 1 1		1 1 1	appending only
					1 1 1	1 1 1	order-sheets of
1		1 1 1		1 1 1 1	1 I i	1 1 1	20.03.2025 and 08.04.2025 and
		l i l		1 1 1 1		1 1 1	08.04.2025 and
	1	l f l		1 1 1 1		1 1 1	the order-sheet
1 1	1	1 1 1		1 1 1 1	1 1 1	1 1 1	dated 04.03.2024.
				1 1 1 1	1 1 1	1 1 1	where the
	1				1 1 1	1 1 1	directions for
	1		1 1 1	1 1 1 1	l 1		further
1		k	1 1 1	1 1 1 1	1 1 1		inspection were
I			1 1 1	1 1 1 1	1	1 1 1	Inid davin by the
			1 1		1		laid down by the
l I					1 1 1	1 1 1	Ld. Predecessor,
	1						investigation were laid down by the Ld. Predecessor, for the Worthy
					1		Commissioner of
	I						Police, Delhi
1	I						Police, and
	1					1 1 1	Worthy Joint
		1 1			1 1 1		Commissioner,
	1						Northern Range.
							The court is also
			1 1	1	1 1 1	1 1 1	urging the
1 1			1 1		1 1 1	1 1 1	urging the Investigating
1 1					1 1 1		investigating
1 1	1	1 1 1				1 1	Agency to
1 1					1 1 1	1 1 1	procure the
1 1	Į.				1 1 1	1 1	relevant material,
k 1	İ				1 1 1		as the charge-
1 1					1 1 1		sheet is pending from 20.03.2024.
1 1		1 1			1 1 1	1	from 20.03.2024.
1 1		1					If the Delhi Police
4					1 1 1	ł I I	fails to investigate
1 1		1 1 1			1 1 1	1	fails to investigate or there is any obstruction, the court will report
1 1				1 1 1 1	1 1 1	1 1	obstruction the
1 1	1				1 1		obstruction, the
1 1					1	1 1 1	court will report
1 1					1		[ it.Copy or order ]
	ľ					J	be sent to Worthy
	l					] ] ]	JointCommission
, l	1		1 1 1				er, Northern
							Range to do the
	l						needful as already
1	j	1 1 1					hisWorthy office
	1						was well-
		1 1 1					acquanited with
1		1 1 1			1 1 1		the state of affairs
		l {					on20.03.2025.Ack
							U112U.U3.2U25.ACK
	İ				1		nowledgment of
1							receipt of this
	I					[	receipt of this order-sheet bealso
							called from the
							Office of
					1 1		Commissioner of
			1 1		1 1 1		Police,
							DelhiPolice from
							the concerned
Las	\ \						inc concerned
126	J.						N /

Page 9 of 16

अनिरिक्त मुख्य न्यायिक न्युष्ट्रीप्रिकरी-04 Additional Chief Judickil अवन्य १००१ राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

_,_	•																					
16.	DLCT-12- 000163/2024 BHANVI KUMARI SINGH Vs. RAGHURAJ	Ct. Case No. 12/2024	Sec. 12 of the Protection of Woment from D.V. Act, 2005	1	Sitting MLA	03.06.2024	08.07.2024		Appear ance of accused								Yes Vide order dated 11.09.2 024, the proceed	Yes	Depends upon the order of Hon'ble High Court of Delhi	copy of order dated 22.04.25 of Hon'ble High	Appropriate steps will be taken for expeditious disposal of the case after	Stay of proceedings by Hon'ble High Court of Delhi
	PRATAP SINGH																ings before this Court were stayed by Hon'ble High Court of Delhi.			Court of Delhi was placed on record by the counsel for respondent whereby the present proceedings have been stayed till 18.08.2025. Accordingly, matter adjourned for 20.08.2025.		
17.	DLCT12- 000268-2024 Gyanendra Singh v. Ajay Mahawar & Ors.	Ct. Case No.17/2024	U/s 223 & 175 of BNSS, 2023	8	One of the accused persons is sitting MLA	27.09.2024	NA	NA	Filing of ATR.	NA	NA	NA	NA	NA	NA	NA	No	No	July 2025	clarifications have been taken from the counsel for the complainant	are taken by giving shortest possible dates for expeditions disposal of the case.	assignment.

٠.

Page 10 of 16

अतिरिक्त मुख्य न्यायिक एए झाधकारी - ०४ Additional Chief Judi क्रिक्टी - '--०४ राउज़ ऐवेन्यू जिला न्यायालय - १३ दिल्ली Rouse Avenue District Courts, New Defini

	•											
ſŢ											Proxy counsel	
						ļ					submits that he seeks to file	
	ļ		l f	1 1	1 1					1	revision against	
1		İ			1 1	1			1		order dt. 28.01.25,	
				1							so matter	
1 1					1 1						adjourned for PSE for 25.02.25. On 25.02.25 again	
1 1			1	1 1							On 25.02.25.	
				1 1		İ					Proxy counsel	
1 1	1					ſ			1 1		submits that he	
			1 1				1				seeks to file	
											revision against order dt. 28.01.25,	
			1 1			1		1	1		so matter	
1 1									1 1	İ	adjourned for PSE	
1	1										for 11.03.25.	1
1											On 11.03.25	
		1	1								counsel for	
			1 1								accused submitted that revision filed	
1			1 1								in session court	
1	1						16	1	1 1		was adjourned so matter adjourned for 14.04.2025. On 15.04.25 in	
1 1	1									1	matter adjourned	
1 1	1								1 1		for 14.04.2025.	
	i					İ			1 1		Crl. Rev. 06/25	
			1 1	1		i		1			matter was	
1											scheduled for	
1 1								l l			01.05.2025 in Ld.	
1 1							1		1		Sessions Court,	1
1 1											hence matter was	
1											adjourned for 07.05.2025. On 07.05.25 vide	
	į					ļ			1	1	On 07.05.25 vide	
1 1						1			1 1		l order dated l	1 1
								1			01.05.25 in Crl. Rev. 06/25 file	
											has been sent to	
											the court of	
											Sh.Vishal Gogne	1 1
											has been sent to the court of Sh.Vishal Gogne Spl Judge PC aCt -24, which is scheduled for 27-	
1 1											-24, which is	
											05-25.	1 1
1											On 31.05.25 file	1
											in Crl. Rev. 06/25	
											file has been sent to the court of	Į l
											to the court of	
									1		Spl Judge PC Act	
					1						Sh.Vishal Gogne Spl Judge PC Act -24, which is	
											scheduled for	
											09.07.25.	
					4 — 4 — .	 	L		ļL_		_	
	_	د لا						10				\

(Ahlma.)

Page 11 of 16

अतिरिक्त मुख्य न्यायिक भएटा प्रिकारी- ०४ Additional Chief Judicia के कु भर्दे के राउन ऐवेन्यू जिला न्यायालयः, नर्ड किसी Rouse Avenue District Courts, New Benti

000393-20 STATE vs KULDEE KUMAR ( MONU FRESH RECEIVE ON 21.12.	D 24	ACT.	1	Sitting	21.12.2024		Argume nt on cogniza nce		 	not record ed	-	-	 No	No	Depends upon the order of Hon'ble High Court of Delhi	listed in May 2025. On 15.04.2025, Hon'ble High Court of Delhi was placed on record by the counsel for respondent whereby the present proceedings have been stayed till 08.08.2025 so proceedings before trall court have been stayed till the next date i.e. 20.08.2025,	proceedings by Hon'ble High Court of Delhi
000043-20 Ct. Case 02/2025 Suraj Bha Chauhan Saurabh Bhardwaj FRESH RECEIVI ON 18.01.	n VS	. Section 2(H) BNSS 2023	1	Sitting MLA	18.01.2025		PSE	3	O3 wit nes ses wer e e exa min ed in pre- sum o nin g evid enc e	not record ed			No		July, 2025	On 20.02.25 lawyers are abstaining from work. Matter was adjourned for	

(Ahlmad)

Page 12 of 16

अतिरिक्त मुख्य न्यायिक प्रण्डाधिकारी-04 Additional Chief Judicial Magasinto-04 राउन ऐवेच्य जिला न्यायालयः, स्ट्रेडिल्सि Rouse Avenue District Cauda, New Delin

Description   Description				*	 															
000040-2025   01/2025   147/148/49/4   27 IPC   Bijender Singh)   MLA (Actual) (Bijender Singh)   RBT on 20.01.2025   STATE vs VIVEK & ORS. FIR NO. 244/12 PS MIANWALI NAGAR   NAGAR																		undersigned. Last and final opportunity was given to complainant and matter adjourned for purpose already fixed on 21.04.2025, two witnesses alongwith complainant were examined. Matter adjourned for further PSE on 26.04.2025. On 26.04.2025, undersigned was on leave, so matter adjourned for purpose fixed / PSE for 03.05.2025. On 03.05.2025. On 03.05.25 matter fixed for evidence on 22.05.25. On 22.05.25 son of complainant untoward incident has been taken place on 16.05.25 thats why matter was adjourned for purpose fixed / PSE for complainant untoward incident has been taken place on 16.05.25 thats why matter was adjourned for the complainant untoward incident has been taken place on 16.05.25 thats why matter was adjourned for the complainant untoward incident has been taken place on 16.05.25 thats why matter was adjourned for the complainant untoward incident has been taken place on 16.05.25 thats why matter was adjourned for the complainant untoward incident has been taken place on 16.05.25 thats why matter was adjourned for the complainant untoward incident has been taken place on 16.05.25 thats why matter was adjourned for the complainant untoward incident has the complainant untoward incid		
Natter was fixed	O0004  RBT of 20.01.  STAT. VIVE ORS. FIR N 244/12 PS MIAN NAGA	0-2025 01 2025 E vs K & 10. 2	1/2025	147/148/49/4	MLA (Bijender	(Actual) RBT on	 Embed.	PE	23	-	18	3	-	-	)	No	No	 stage of prosecution evidence, some witnessess were not appearing before the court even after repeated summons. Now a strong action taken against these witnesses and ballable warrants issued	will be taken by giving shortest possible dates for expeditions disposal of the case.  On 05.06.25 matter has been disposed off as Acquittal.	

(Ahlm)

Page 13 of 16

अतिरिक्त भुख्य न्यायिक दण्डाधिकार्ग-04 Adæional Chief Judical अवक्रा राजनी राउन ऐवेन्य जिल्ला कर्म देश देशनी Rouse Avenue District कर्म रहणीं

<del></del>		for the present the second
		up for PE on 12.03.2025.
1 1		12.03.2025.
		On 12.03.25, 3
		eye witnesses of Delhi Police
		examined and
		discharged and
		matter adjourned
1 1		for argument on 27,03.25.
		On 27.03.25
		arguments have
1 1		boon board on
		been heard on both side. Ld.
		APP has drawn
4 I I		the attention of
		undersigned that 2
		undersigned that 3 material witnesses
		of Police need to
. † 1		be cross examined
		so 3 main
		witnesses was
Б		summoned for
/ <b>1</b> 1		evidence for
		03.04.2025.
		On 03.04.25 two
		material witnesses
		examined and
		deferred for next
		date and 3 more
		witnesses
		summoned for
		evidence on
		16.04.2025.
i		on 16.04.25, two
		witnesses
		examined and
		discharged, 4
		witnesses
i		summoned for the
		next date for
		evidence on
(		24.04.25
		24.04.25. On 24.04.25, two material witnesses
		material witnesses
1 1 1		were examined,
		cross examined
		and discharged. 3
		witnesses were
		summoned
		through DCP
		concerned for PE
		for 06.05.2025.
1 1		On 06.5.25 Pw-
		16. Pw-17 and
		16, Pw-17 and Pw-18 examined
· 24 2.		
. 84 -5.		*

(Ahlml...)

Page 14 of 16

अतिरिक्त मुख्य न्याध्य तर द्वाधिकार्ग - ०.५ Additional Chief Jugacal र र कुट र र ०.१४ राउड़ ऐवेन्यू तिला न्याणलघा नड दिल्ली Rouse Avenue District Courts, New Delhi

	•						
Ac Ac						cross-examined and discharge. Matter is put of for P.E on 15.05.2025. on15.05.2025. on15.05.25Ld. APP submits that there is no witness to beexamined, henceforth, PE be closed. In view of the submissionsgiven, PE stands closed. Matter put up for recording of statement u/s 313 CrPC of all the accused persons on 21.05.2025 On 21.05.2025 Statement under Section 313 CrPC of all theaccused persons have been separately recorded. The accused persons do not wish to lead defenceevidence. Put up for final arguments on 23.05.2025. on 23.05.2025 the undersigned was on leave. Matter fixed for 24.05.2025 Final arguments heard. Matter is reserved for judgment.matter Put up for	
						judgment.matter	

Ahlma.

Page 15 of 16

अतिस्कित मुख्य न्यायिक दण्डाष्ट्रिकारी-04 Adiational Chief Juoneya संबद्धाः १५०,०४ राउज् ऐवेन्यू जिला न्यायालयः, नई दिल्ली Rouse Avenue District Courts New Delhi

(Ahlma..)

इसतिरिक्त भुख्ये सायिक दण्टर्भाधिकार्ग-04 Adiational Chief Vudjetal Magistic 10-04 राउड़ ऐवेन्यू बिला स्थायालय, नई दिल्ली तिसाइक Avenue District Gourts, New प्रकार

Page 16 of 16